

DATE	OFFICE NOTE	ORDERS OF THE TRIBUNAL
		<p>There is no reply so far from the respondents. Sri N.V. Raghava Reddy, however, undertakes to file counter within two weeks. The case is admitted. Counter shall be awarded as undertaken. Interim orders passed on 21.4.96 shall continue to be operative. List it on 25.6.96 for hearing.</p> <p style="text-align: right;">S/ HHRP M(A)</p>
4-5-98		<p>29.4.98</p> <p>At the request of applicants counsel with the orders on 4.5.98</p> <p style="text-align: right;">R HBSIP HHRP MS M(A)</p> <p>o. A Disposed of order on separate sheets. No cost.</p> <p style="text-align: right;">R <span style="margin-left: 20px;">A</span> HBSIP HHRP MS M(A)</p> <p><i>Reb 10/5/98</i></p>

**CENTRAL ADMINISTRATIVE TRIBUNAL**

HYDERABAD BENCH

O.A. No.

1633

of 1995

C. Gattaiyah

Applicant (S)

VERSUS

G. M. Selvam, Maragal & Sonoth

Respondent (S)

DATE	OFFICE NOTE	ORDERS OF THE TRIBUNAL
21-96		<p>N.B.A.</p> <p>If the vacancy in the post of Driver is there, the services of the applicant shall not be dispensed with until further orders, for it is stated that he was engaged as Casual Driver.</p> <p>call on 19.2.96.</p> <p style="text-align: center;">✓ H.R.K.N. H.N.R.S. M(A) V.C.</p> <p>Adjourned to 25.3.96.</p> <p style="text-align: center;">✓ H.R.K.N. H.N.R.S. M(A) V.C.</p> <p style="text-align: center;">✓ H.S.M.G.C. V.C.</p>
6.3.96	C.C. by tomorrow.	
3-4-96		<p>Heard Sri V. Venkateswar Rao, learned counsel for the applicant and Sri N. V. Raghava Reddy, learned Standing counsel for Respondents. This case came up twice before. Certain directions were issued on 2-4-96.</p> <p><i>Notice 05/96 X. 1. 1.</i></p>

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD.

ORIGINAL APPLICATION NO. 1633 of 1996.

Shri C. Geetharaj Applicant(s)

V E R S U S

The General Manager, Telecom

Warangal and another Respondent(s)

The application has been submitted to the Tribunal by  
Shri V. Venkateswara Rao Advocate/party-in-person  
under section 19 of the Administrative Tribunal Act, 1985  
and the same has been scrutinised with reference to the points  
mentioned in the check list in the light of the provisions  
in the Administrative Tribunal (procedure) Rules 1987.

The application is in order and may be listed for  
admission on 1-96

*CV  
29/1/86*  
Scrutiny Asst.

*A. T. E.*  
DEPUTY REGISTRAR (JUDL)

10. Has the impugned orders Original/duly attested legible copy been filed ? Yes

11. Have legible copies of the annexures duly attested been filed ? Yes

12. Has the Index of documents been filed and pagination done properly ? Yes

13. Has the applicant exhausted all available remedies ? Yes

14. Has the declaration as required by item No.7 of Form I been made. Yes

15. Have required number of envelopes (file size) bearing full address of the respondents been filed ? Yes

16. (a) Whether the relief sought for, arise out of single cause of action ?  
(b) Whether any interim relief is prayed for ? Yes

17. In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant ?

18. Whether this case can be heard by Single Bench ?

19. Any other point ?

20. Result of the scrutiny with initial of the scrutiny clerk ? May be filed

29/12/5  
Scrutiny Asst.

Section Officer.

Deputy Registrar.

Registrar.

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**HYDERABAD BENCH**

Dairy No. 4035/95

Report on the Scrutiny of Application

Presented by M/s. N Venkateswara Rao..... Date of presentation 28/12/95.....

Applicant (S) C. Gallaiah.....

Respondent (S) The C.M. Telecom, Warangal Branch

Nature of grievance Abseopha.....

No. of applicants 1..... No. of Respondents 2.....

**CLASSIFICATION**

Subject ..... (No.)

Department ..... Telecom ..... (No)

1. Is the application in the proper form ?  
(Three complete sets in paper books form  
in two compilations)

Yes

2. Whether name, description and addresses  
of all the parties been furnished in the  
cause title ?

Yes

3. (a) Has the application been duly signed  
and verified ?

Yes

(b) Have the copies been duly signed?

Yes

(c) Have sufficient number of copies of  
the application been filed ?

Yes

4. Whether all the necessary parties are  
impleaded.

Yes

5. Whether English translation of documents  
in a language other than English or Hindi  
been filed ?

—

6. Is the application on in time ? (See  
Section 21)

Yes

7. Has the Vakalatnama / Memo of Appearance /  
authorisation been filed ?

Yes

8. Is the application maintainable ? (u/s 2,  
14, 18, or U.R. 8 etc)

Yes

9. Is the application accompanied IPO/DD,  
for Rs. 50/- ?

Yes

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD.

I N D E X - S H E E T

D.A.N.O.

1633 of 1985

CAUSE TITLE

C. Bratthaih

VERSUS

566

G. M. Teluon, Maragal & anoth

SL.NO.	Description of documents	Page No.
1.	Original Application.	1 to 5
2.	Material papers	6 to 10
3.	Vakalat	1
4.	Objection sheet	
5.	Spare copies	
6.	Covers	

1) Reply statement filed by Mr. N. V. Legge ready in 8th page  
2) Retinder filed by Mr. V. Venkateshwaran in 10th page.

checked  
1/2/85

Regd. - To direct the Respondents to consider the case of the applicant for grant of temporary status with effect from 17.9.1991 and absorb his services on regular basis as driver.

Bench Case

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL::HYDERABAD BENCH  
AT HYDERABAD

Absorption

Telecom(CC)

O.A.NO.

1633

OF 1995

Between:

C.Gattaiah

.. Applicant

And

The General Manager, Telecom,  
Warangal Area and another

.. Respondents

CHRONOLOGY OF EVENTS

S.No. Date

Event

1. 17.09.90 Initial appointment of the applicant as Casual Driver.
2. 00.09.91 Recruitment rules issued by the Director General, Telecom vide his letter.
3. 1993 The post of Driver approved for Warangal T.T.Division
4. -04-94 DPC met for selection and appointment of a regular driver.
5. 05.10.95 Representation submitted by the applicant.

Hyderabad,

Dt: 28/12/1995.

*WMS*  
Counsel for the Applicant



Received  
28/12/1995  
N. R. Derry  
4035

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: HYDERABAD BENCH  
AT HYDERABAD

O.A.NO. 1633 OF 1995

Between:

C.Gattaiah .. Applicant

And

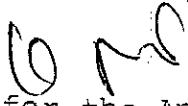
The General Manager, Telecom,  
Warangal Area, and another .. Respondents

MATERIAL PAPERS INDEX

S.No.	Date	Description of document	Page No.	Ann.No.
1.		Original Application	1 to 5	
2.	30.11.90	Letter of the Superintendent appointing the applicant as casual driver	6	I
3.	20.09.91	Recruitment rules for app- ointing the drivers.	7 to 8	II
4.	05.10.95	Representation submitted by the applicant to the Respondent No.1	9 to 10	III

Hyderabad,

Dt: 28-12-1995.

  
Counsel for the Applicant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:: HYDERABAD BENCH  
AT HYDERABAD

C.A.NO.

1633

OF 1995

Between:

G.Gattaiah, S/o.C.Narsaiah,  
Hinju, aged about 31 years,  
Occupation: Casual Driver,  
O/o. General Manager, Telecom,  
Warangal, Resident of Warangal. .. Applicant

And

1. The General Manager, Telecom,  
Warangal Area, Hanmokonda.
2. The Telecom District Manager,  
Khammam. .. Respondents

DETAILS OF THE APPLICATION

1. PARTICULARS OF THE APPLICANT:

The aprticulars of the applicant is the same as shown in the cause title. The address for service of notices etc., is that of his Counsel M/s.Vemuri Venkateswara Rao & K.Phaniraju, Advocates, H.No.1-8-472/1, Temple Lane, Chikkadapally, Hyderabad - 500 020.

2. PARTICULARS OF THE RESPONDENTS:

The particulars of the Respondents for the purpose of service of notices etc., is the same as shown in the cause title.

3. ORDERS AGAINST WHICH THE C.A IS FILED:

The C.A is filed by the applicant herein seeking absorption of his services as Driver on regular basis for which he submitted representation on 5th October, 1995 to the 1st Respondent. (AJR 169)

4. JURISDICTION : The O.A is filed by the applicant is well within the jurisdiction of this Hon'ble Tribunal under Section 14(1) of the Administrative Tribunals Act, 1985 in as much as the applicant working as Casual Driver at Warangal in Central Government Department.

5. LIMITATION:

The applicant submits that the O.A is filed within the period of limitation as prescribed under Section 21(1) of the Administrative Tribunals Act, 1985 in as much as he submitted his representation on 05.10.1995 in connection with the relief prayed for by him in the present O.A (AMW)

6. FACTS OF THE CASE:

The applicant herein respectfully submits that he appointed as Casual Driver in the Office of the Superintendent, Telegraph Traffic, Warangal with effect from 17.9.1990. Since then he is continuously working as Casual Driver without any break against the regular vacancy available. He has completed his service for a more than 5 years as casual driver in the Department. As per the Recruitment Rules issued on 1.11.83 read with the clarifications issued by the Director General, Telecom vide his letter dated 10th September, 1991 governing recruitment to the posts of drivers in the Department, the applicant herein is fully qualified and eligible to be appointed as a driver on regular basis. According to the clarification No.1 issued by the Director General, Telecom the 50% quota of vacancies meant for outsiders may be filled in only from amongst the drivers already

appointed in the Department on casual basis before 1.4.1985, failing which the recruitment may be made from amongst the casual labourers of temporary status doing the job of drivers. The applicant herein became eligible for confirmant of temporary status in as much as he is working as casual ~~xxx~~ driver with effect from 17.7.90. He also acquired a right for regularisation of his services as driver under the provisions of Section 25 of the Industrial Dispute Act, 1947 in as much as he has completed more than 240 days of service long back. But the applicant has been illegal denied the absorption of his services on regular basis and is been continued on casual basis arbitrarily eventhough the regular posts are available for his absorption.

b) The post of driver has been approved for Warangal T.T.Division in 1993 and a D.P.C met for selection and appointment of a regular driver in April, 1994. The applicant herein also called for the interview by the DPC and the applicant reliably understands that he was selected by the DPC, but the appointment orders have not been issued to the applicant as regular dirver so far. Denial of absorption of the applicant service as regular driver is violative of Article 14 & 16 of the Constitution of India. There is no other casual driver eligible to be appointed as regular driver. Even the temporary status and the productivity link bonus for the the applicant is entitled is also denied to him illegally and arbitrarily. He became entitled for grant of temporary status from the date he completed one year

services after 17th September, 1990. As per the instructions of the Government of India issued from time to time the casual labourers are also entitled for payment of productivity link bonus. Therefore he submitted a representation to the 1st respondent on 5.10.1995 requesting him to grant ( ADM No. ) temporary status, to pay the productivity link bonus and to issue appointment order as a regular driver in the existing vacancy from the date of selection by the DPC. Eventhough, it is more than 2½ months there is no response from the 1st respondent to the representation submitted by the applicant. In these circumstances the applicant is left with no other remedy except to approach this Hon'ble Tribunal seeking redressal of his grievance.

#### 7. MAIN RELIEF

Therefore in the interest of justice it is prayed that this Hon'ble Tribunal may be pleased to direct the respondents to consider the case of the applicant for grant of temporary status with effect from 17.9.1991 and absorb his services on regular basis as driver against the existing vacancy with effect from the date of selection by the DPC which met in April, 1994 with all consequential benefits such as arrears of wages, pay and allowances, seniority etc., and to pass any other order or orders as is deemed fit, proper, necessary and expedient in the circumstances of the case.

8. INTERIM RELIEF: The applicant further prays that this Hon'ble Tribunal may be pleased to direct the respondents not to discontinue the services of the applicant as casual driver pending disposal of the above C.A in the interest of justice and to pass any other order or orders as is deemed fit, proper, necessary and expedient in the circumstances of the case. If such a

9. REMEDIES EXHAUSTED: direction is not issued the applicant would suffer irreparable loss and damage if his services are discontinued by the respondents.

9. REMEDIES EXHAUSTED: The applicant made representation on 5.10.95 in connection with the relief being prayed for by him in the present C.A and there is no response to the same. Hence, he availed the alternative remedy available to him in compliance with the provisions of Section 20 of the Administrative Tribunals Act, 1985.

10. MATTERS NOT PENDING WITH ANY OTHER FORUM ETC: The applicant herein submit that he has not filed any other O.A or any case before any other Forum on the same subject matter nor any writ petitions filed in this regard.

11. POSTAL ORDER ETC: An I.P.O No. 580476 dt. 28/2/95 for Rs.50/- is enclosed herewith. I.P.O./B.C./D.D./Remedies

12. DETAILS OF INDEX: An Index showing the details of the material papers to be relied in the case, is enclosed herewith.

13. ENCLOSURES: 1) Vakalatnama, 2) Postal Order for Rs.50/- 3) Chronology of Events and Materials Papers Index.

\*\*.

VERIFICATION

I, C.Gattaiah, S/o.C.Narsaiah, Casual Driver, the applicant herein, do hereby verify that the paragraph Nos.1 to 13 are true and correct and to the best of my knowledge and belief and I have not suppressed any material facts. Hence, verified on this the 26<sup>th</sup> day of August 1995.

X Gattaiah

(C.GATTAIAH)

Applicant

U M

Counsel for the Applicant

b

4-11-90

G.O.I. TELECOMMUNICATIONS: ANDHRA PRADESH M.O.C  
Office of the Superintendent, Telegraph Traffic Division, Warangal.  
No. EST/TE-6/50-91/PTE/15 dated at Warangal the 30-11-90.

Sub:- Appointment of Casual Driver at Office  
of STT Warangal.

—ooOoo—

Sri.C.Gattaiah S/O Narsaiah Basithnagar, Subedari  
Hanamkonda is hereby appointed as casual Driver at Office of  
Superintendent, Telegraph Traffic, Warangal w.e.f. 17-9-90.  
Since Sri.Md.Khajamiya S/O Bahadur Hussain a casual mazdoor  
has been allotted to this division (for utilisation of his  
service as driver) vide SDOT Lr.No. A.WL/C.M/90-91/34 dtd  
20-8-90 is not willing to work as casual mazdoor in this  
division.

The terms and condition of the appointment of is as  
follows.

1. That the employment is purely casual in nature.
2. The employment will not confer any right to employment  
or any claim for regular absorption or confirmation in the  
department.
3. that the official will be employed for a period of 8 hrs  
a day.
4. that the wages will be paid as per C.O. ED Lr.No.TA/TFC/  
35-41/78/KN dated 21-3-90.

The wages of the ~~affian~~ candidate may please be drawn  
and paid in ACG-17 form every month.

The expenditure is debitable to the head of account  
A-2(2) wages.

*Govindaraju*  
(M. GOVINDARAJU)  
Superintendent,  
Telegraph Traffic Division  
WARANGAL-506 002  
TE. 4992

Copy to:-

1. The E-5/Casual Mazdoor/Driver/Jeep  
file.
2. Sri.C.Gattaiah S/O Narsaiah Basithnager, Subedari  
Hanamkonda.
3. The ASTT I/C, C.T.O. Warangal for information.
4. Office copy.

*TL*  
*W*



A.II

~~for~~  
NOC

GOI

TELECOMMUNICATIONS :: ANDHRA PRADESH

Offic. of the Chief General Manager, Telecom, A.P. Hyderabad. -1.  
No. T/RE/25-1/Rlgs., dated at Hyderabad the 20-9-91.

*(per)*  
1120

The General Manager Telecom, District, Hyderabad.  
The General Manager, Telecom, WGL/VM/Sec 'bad.  
All P. T. O. S. in A.P. Circle,  
All S. S. T. Ts. / S. T. Ts. in A.P. Circle,  
The Chief Superintendent, CTO Hyderabad.  
The S. E. Civil/Electrical, Hyderabad.  
The D. E. Swg. I & II, Red Hills, Hyderabad.  
The Principal RTTC, Sec Ibad.  
The D.E.T. Carrier & VFT Installation, Hyderabad. -4.  
All recognised Unions.  
The Director, Telegraph-Traffic, Hyderabad.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereto:-

*Signature*  
Asst. Director (R&S)  
% C.G.M.Telcom, A.P. Hyderabad-1

Copy to:

1. The Director (FA)
2. The Asst. General Manager (PR).
3. The Asst. Director (Staff) Circle Office.
4. The Asst. General Manager (RT) Circle office.

Copy of the letter referred above.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereto.

---

It has been pointed out by the Staff unions that some of the circles have been recruiting drivers from the open market by making fresh reference to the Employment exchange even though drivers recruited on casual basis/casual labourer (engaged as driver) are available in those units. Besides, it has also been pointed out that the casual drivers/casual labourers and other Department candidates are not able to produce the certificate of experience of driving heavy duty vehicle as provided in the Recruitment Rules. This has caused a serious handicap in the matter of regularisation of casual drivers though they have been working in the department for a long period.

The matter has been considered in detail and it has been decided that:

(P.T.O.)

*TR*  
*W*

- 1) Against the 50% quota of vacancies meant for outsiders, recruitment of drivers may be made only from amongst those drivers already appointed in the department on casual basis before 1-4-85, failing which recruitment may be made from amongst the casual labourers of temporary status doing the job of drivers. Subject to fitness, the recruitment may be made in order of seniority based on the length of service as casual driver/casual labour (engaged as drivers).
- 2) The casual driver/casual labourers engaged as drivers may be given age relaxation to the extent of the service rendered by them as casual drivers.
- 3) The 50% departmental quota of vacancies will continue to be filled up from amongst the eligible cadre. The 50% quota of the posts meant for Departmental officials is filled by recruitment from the line staff and Group 'D'.
- 4) The certificate of experience of Driving heavy vehicle may not be insisted upon both in respect of the casual driver/casual labour and the department officials eligible for recruitment against the 50% department quota of vacancies. The officials may be tested for driving skill by the selection committee prescribed in the recruitment rules.
- 5) In case, vacancies are left unfilled against 50% departmental quota, the balance number of vacancies may be transferred to direct recruitment quota and under no circumstances should recruitment be made from the open market.

The recruitment Rules notified under this office letter No. 50-8/33-NCG dated 1-11-83 may be considered as relaxed to the extent of above provisions.

Sd/...  
(S. K. Dhawan)  
Asstt: Director General (STN)

TC  
JP

From:  
C.Gattish,  
Casual Driver,  
% G.M.Telemc.,  
Warangal Area,  
Hanamkonda-506 001.

To  
The General Manager Telecom.,  
Warangal Area,  
Hanamkonda-506 001.

Respected sir,

Sub:-Regularisation of appointment and grant  
of consequential benefits - Requested - Reg.

Ref:-STT Warangal TT Divn Memo.No. IST/R-6/90-91/  
PTE/15 dtd 30-11-90.

I beg to submit the following few lines for your kind  
consideration and early favourable orders.

I was appointed as Casual Driver @ 8 hours per day with  
effect from 17-9-90 by the then Superintendent Telegraph Traffic  
Warangal Division, Warangal vide memo cited above (copy enclosed)  
and I am working continuously as Casual Driver from the above  
date without any break. Consequent on merger of Traffic with  
Engineering, I am attached to office of GMT Warangal Area from  
01-04-95.

I have completed more than five years of continuous  
service without any adverse remark. I came to understand that  
a Casual Mazdoor is eligible for Temporary Status after completing  
one year service with 240 days attendance. Even though I have  
completed more than five years of continuous service, I have not  
been regularised/issued with Temporary Status.

I further submit that casual mazdoors who have completed  
three years of service with 240 days attendance in each year are  
eligible for productivity linked bonus. No bonus has been paid  
to me even though I have put in more than five years service as  
casual driver.

I also submit that the post of Driver has been approved  
for Warangal TT Division in 1993 and a DPC for selection and  
appointment of regular driver has met in April 1994. I was called  
for interview by the DPC and I came to understand that I have been  
selected by the DPC since I possess all the required qualifications,  
driving licence and experience. I have not been appointed as  
regular driver so far and the reasons are not known.

In the light of the above submissions, I humbly request  
your honour to kindly consider my case and to show mercy on me in  
granting the following benefits.

- (1) Granting Temporary Status Mazdoor from the date of  
completion of one year service,
- (2) Payment of Productivity linked bonus for the years  
for which I am eligible to be paid and

contd...2/-

TC  
10

IN THE CENTRAL MINISTRY STRAIGHT TRIBUNAL HAVING SEAT IN MURSALE

O.A.M.O. 1633/65

Date of Origin: 5-1-66

Between:

Applicant.

SuG

G. Gazzetteer.

1. The General Musader, Telcoor, Warangal Area, Hyderabad.
2. The Telcoor District Musader, Khammam.

Respondent.

..

For the Applicant: Mr. A. Venkateswar Rao, Vgacafe.

For the Respondent: Mr. N. V. Radhava Reddy, Addl. CGC.

COPIES

THE HON. BOS MR. JUSTICE A. N. SUNDRIYARAO : VICE-CHIEF

THE HON. BOS MR. R. K. MURTHY : MEMBER (LAW)

The Tribunal message following Order:-

Notice before summons.

If the accused in the body of driver is there,

the service of the summons shall not be deemed valid unless it is served together with a copy to the accused, for it is a safety that he was endearing as a co-accused.

Driver.

Dated on 10-5-1966.

Deputy Registrar (L) CC

To

1. The General Musader, Telcoor, Warangal Area, Hyderabad.

2. The Telcoor District Musader, Khammam.

3. One copy to Mr. A. Venkateswar Rao, Vgacafe, CGC, Hyd.

4. One copy to Mr. N. V. Radhava Reddy, Addl. CGC, CGC, Hyd.

5. One extra copy

DAM.

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1633/95.

Date of Order: 2-1-96.

Between:

G. Gattaiah.

.. Applicant.

and

1. The General Manager, Telecom Warangal Area, Hanmakonda.
2. The Telecom District Manager, Khammam.

.. Respondents.

For the Applicant: Mr. V. Venkateswar Rao, Advocate.

For the Respondents: Mr. N. V. Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Notice before admission.

If the vacancy in the post of Driver is there, the services of the applicant shall not be dispensed with until further orders, for it is stated that he was engaged as casual Driver.

Call on 19-2-1996.

*Pratik*  
Deputy Registrar (J) CC

To

1. The General Manager, Telecom, Warangal Area, Hanamkonda.
2. The Telecom District Manager, Khammam.
3. One copy to Mr. V. Venkateswar Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC.CAT.Hyd.
5. One spare copy

pvm.

*Abdul*  
21/4/96

C.C. Reg 31/196  
21/196. I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 2 - 1 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in  
O.A.No. 1633/95,

T.A.No. (w.p.No. )

NBA

Admitted and Interim directions  
issued.

Allowed.

Call on 19/2/96.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

Central Administrative Tribunal  
Chairman/DEPUTY CHAIRMAN

20 JAN 1996 NRY

Hyderabad Bench  
HYDERABAD BENCH

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO. 1633/95

Between:

Date of Order: 3.4.96.

G. Sattaiyah

...Applicant.

And

1. The General Manager, Telecom,  
Hortugal Area, Hanamkonda.
2. The Telecom District Manager,  
Khammam.

...Respondents.

Counsel for the Applicant : Mr. V. Venkateswar Rao

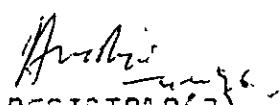
Counsel for the Respondents : Mr. N. V. Raghava Reddy, Addl. CGSC.

COMB:

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri V. Venkateswar Rao, learned counsel for the applicant and Sri N. V. Raghava Reddy learned standing counsel for the respondents. This case came up twice before. Certain directions were issued on 2.1.96. There is no reply so far from the respondents. Sri N. V. Raghava Reddy, however, undertakes to file counter within two weeks. The case is admitted. Counter shall be awaited as undertaken. Interim orders passed on 2.1.96 shall continue to be operative. List it on 25.4.96 for hearing.


  
DEPUTY REGISTRAR (J)

contd.,..

2 ..

## Copy to:

1. The General Manager, Telecom,  
Warangal Area, Hanamkonda.
2. The Telecom District Manager,  
Khammam.
3. One copy to Mr.V.Venkateswar Rao, Advocate,  
CAT, Hyderabad.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,  
CAT, Hyderabad.
5. One copy for spare.

YLKR

O/A/633/95

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI A. B. GORANTI : MEMBER(A)

H. Rajendra Prasad: M(A)  
HON'BLE SHRI ~~REDACTED~~

DATED: 3-4-96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN

O.A. NO. 1633/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED — List it on 25-4-96

DISPOSED OF WITH DIRECTIONS

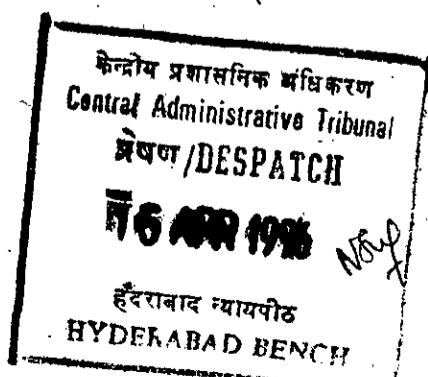
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

\* \* \*



111  
20

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: ADDITIONAL BENCH

AT HYDERABAD

O.A. NO.1633 / 1995

Between:

C.Gattaiah

... Applicant

and

The General Manager,  
Telecom, Warangal Area,  
Hanamakonda and others

... Respondents

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2.	O/o the Sub-Divisional Officer, Telecom, Warangal Lr.NO.A.WL/C.M./909/34 dt.20-8-90	R2	8 to 9
3.	O/o the General Manager Telecom, A.P.Circle, Hyderabad Lr.NO. TA/TFC/2-36/93 dt.23-12-93 at HD-1	R3	10 to 11
4.	O/o the Director(TT), A.P.Telcom Hyderabad Lr.NO.TA-TS/EST/2-5/94/14 dt. at Hd the 15-2-94	R4	12 to 14
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DEPONENT

N.V. Raghavarayya  
ACCR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: ADDITIONAL BENCH

## AT HYDERABAD

O.A. NO. 1633 / 1995

Between:

C. Gattaiah

..... Applicant

and

The General Manager,  
Telecom, Warangal Area,  
Hanamakonda and others

.... Respondents

**REPLY STATEMENT**

1. I. K.V.Basavaiah s/o late Kanakaiah aged about 53 years  
occupation of Govt. Service do hereby solemnly and sincerely  
affirm and state as follows:

2. I am working as Law Officer in the office of CGM Telecom AP Hyderabad-1, as such I am well acquainted with the facts of the case. I am authorised to give this reply statement on behalf of the Respondents.

3. I have read the original application filed by the above named applicant and I deny the several material allegations made therein except that are specifically admitted herein. Before traversing in detail several material allegations, averments and contentions made therein I submit that the applicant was appointed as casual driver with effect from 17-9-90 by the then Superintendent Telegraph Traffic, Warangal Division, Warangal vide his Memo No. EST/R-6/90-91/PTE/15 dated 30-11-90 (copy enclosed). However the order of the appointment was cancelled vide STT Warangal Memo NO. EST/R-6/91-92/25/PTW

1st page.

Corrs:

Attestor:  
D. HARANATH BABU  
A.D. (S-1111)  
O/o. C.G.M. Telecom.  
Hyderabad - 500 001.

K. Prasanna

Deponent:

**LAW OFFICER**

मु. न. ग्र. दूरसचार अौग्र. का. कार्यालय  
O/o. O. G. M. T. (C.C.), A. P.  
काशीपुर १९७२ - १६

dated 7-6-91 (Annexure R-1). As per the DOT, New Delhi Memo NO.270-6/84-STN dated 30-3-85, engagement of casual mazdoors/ casual drivers is banned. However, the applicant was taken as casual driver since one temporary status mazdoor (Sri Md. Khajamiya, s/o Bahadur Hussain), allotted from TDE Warangal vide SDOT Warangal Telecom, letter NO.A-WL/CM/90-91/34 dated 20-8-90, was unwilling to work as casual driver under STT Warangal vide letter dated 11-9-90. The casual driver is being paid at the minimum pay plus DA/ADA in the pay scale of driver post vide CGMT Hyderabad Lr. NO. TA/TFC/35-41/KW dated 21-3-90. The post of driver for office of STT Warangal was sanctioned vide CGMT Hyderabad NO. TA/TFC/2-36/93 dated 23-12-93 and Director(TT), Hyderabad was addressed by STT Warangal for constitution of DPC to fill the post of driver vide letter NO. EST-9/jeep Driver/93-94 dated 28-12-93. DPC was constituted vide D(TT) HD NO. TA-TS/EST/2-5/94/14 dated 15-2-94 and permission to create the post of driver under STT Warangal was accorded vide CGMT Hyderabad NO. TA/TFC/2-36/93 dated 10-2-94.

4. It is submitted that the DPC comprising of STT Warangal as Chairman, A.D(Per) O/o GMT Warangal and Supdt of Post Offices as members met on 6-4-94 and recommended the applicant for the post of driver and District Collector, Warangal was addressed for police verification reports vide letter NO. EST-39/94-95/VC/2 dated 8-6-94. Police verification report was received vide District Collector Warangal Lr. L. Dis. No. C3/4596/94 dated 20-7-94. On scrutiny of the case, it was noticed by SSSST Warangal that casual drivers engaged before 1-4-95 are only eligible for

2nd page,

Corrs.

  
D. HARANATH BABU  
A. D. (S. I. I.)  
O/o. C.G.M. Telecom.  
Hyderabad - 500 001.

  
K. Basaviah  
Deponent:  
विषय वापलारा

LAW OFFICE  
म. स. प. दूरसंचार ऑफिस, गोदावरी नगर  
O/o. C.G.M. Telecom, A. P.  
500 001.

-: 3 :-

recruitment in the cadre of drivers vide D.G. Telecom, New Delhi. NO.16-5/91-NCG dated 10-9-91. This cut off date was extended to 22-6-88 vide DOT New Delhi letter NO.269-4/93-STN-II dated 17-12-93. Since the applicant was engaged as casual driver from 17-9-90 he could not be appointed on regular basis but was allowed to continue as casual driver.

5. It is further submitted that engaging casual mazdoors/contingent workers in Warangal Telegraph Traffic Division was reviewed in accordance with instructions from CGMT Hyderabad vide their letter NO.TA/TFC/ADTS/Confdl/4/94 dated 15-12-94 (Annexure R2) and 30 contingent workers were not permitted to continue with effect from 1-1-95 while permitting 99 contingent workers including one casual driver, 11 extra Departmental messengers on deputation from postal Department and contingent workers/vide SSTT Warangal letter NO.EST/Rlgs-5/94-95 dated 29-12-94. The list includes 14 contingent workers/ED messengers in Medak district also which formed part of the erstwhile Warangal Telegraph Traffic Division.

6. It is submitted that CGMT Hyderabad vide letter NO.TA/TFC/20-1/92/PT/KW/16 dated 31-7-95 ordered that all irregular appointments of part time employees/casual mazdoors should be dispensed with immediately (Annexure R-3). The applicant has represented to GMT Warangal vide his letter dated 5-10-95 requesting grant of temporary status, payment of productivity linked bonus/ and regular absorption as driver. His request for regular absorption could not be considered as he was not

3rd page.

Corrs:

*D. Haranath Babu*  
Attestor:  
D. HARANATH BABU  
A. D. (S-III)  
O/o. C.G.M. Telecom.  
Hyderabad - 500 001.

*K. D. Ravinder*

Dependent:  
विवेक आदित्य  
LAW OFFICER  
क. ए. प्र. दूरसंचार अ०.प्र. का. कालौदी १२  
O/o. C. G. M. Tel-com, A. P.  
हैदराबाद/Hyderabad-500 031.

engaged on casual basis before 22-6-88 as already explained in the earlier para. Grant of temporary status is admissible only in respect of casual Mazdoors/Drivers engaged before 30-3-85 vide DG Telecom New Delhi Lr. NO. 269-10/89-STN dated 7-11-89 and for those engaged before the extended out of date of 22-6-88. Hence his request could not be considered.

7. In reply to para 1 & 2, it is submitted that they need no comments.

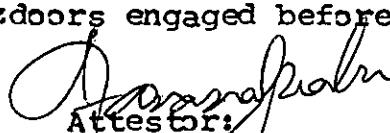
8. In reply to para 3, it is submitted that the applicant is not eligible for regular absorption in view of D.G. Telecom, New Delhi letter NO. 16-5/91-NCG, dated 10-9-91 read with DOT New Delhi letter NO. 269-4/93-STN-II dated 17-12-93, since he was engaged as casual driver from 17-09-90, which is after the cut off date of 22-06-88.

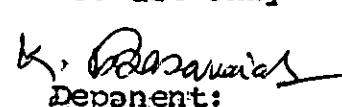
9. In reply to paras 4 & 5, it is submitted that they need no comments.

10. In reply to para 6(a), it is submitted that casual drivers engaged after 22-06-88 are not eligible for absorption on regular basis vide D.G. Telecom New Delhi letters cited in para 3 above and that casual drivers/mazdoors engaged after 22-06-88 are not eligible for conferring with temporary status vide D.G. Telecom, New Delhi letter NO. 269-10/89-STN dated 07-11-89 read with D.G. Telecom, New Delhi letter NO. 269-4/93-STN-II dated 17-12-93.

(b) It is submitted that the DPC with Superintendent Telegraph Traffic, Warangal Division, Warangal considered the name of the applicant and recommended him for appointment as driver, perhaps without verifying the eligibility condition that casual drivers/mazdoors engaged before 22-06-88 are only 4th page.

Corrs:

  
Attestor:  
D. HARAKATH BABU  
A. D. ( -111 )  
O/o. C.G.M. Telecom.  
Hyderabad - 500 001.

  
Dependent:  
LAW OFFICER  
म. स. र. दूरसंचार वार्ता कार्यालय  
O/o. C. G. M. Tel.com, A. P.  
7-111/Hyderabad-500 001.

eligible for regular absorption. However, the Appointing Authority (Senior Superintendent Tele.Traffic, Warangal Division, Warangal consequent on up-gradation of the Division to Group 'A' Status) has checked up the eligibility of the applicant and found that he did not fulfill the required condition.

11. In reply to para 7, it is submitted that the applicant is not entitled either for conferring with temporary status or for regular absorption as explained supra.

In view of the facts and circumstances stated above, the applicant has not made out a case for consideration. It is, therefore, prayed that this Hon'ble Tribunal may be pleased to vacate the interim order passed on 2-1-96 and dismiss the original application

Sworn & signed before me  
on the                    day of  
APRIL 1996 at Hyderabad

*K. Basavamay*  
Dep. Legal Advisor  
LAW OFFICER  
मु. स. प्र. दूरसंचार अ०.प्र. का. कार्यालय  
O/o. C. G. M. Tel.com, A. P.  
Hyderabad/Hyderabad - 500 001.  
Before me

*D. Haranath Babu*  
Attestor  
D. HARANATH BABU  
A. D. (S. ff-III)  
O/o. C.G.M. Telecom.  
Hyderabad - 500 001.

AN RT

6/26/90

G.O.I. TELECOMMUNICATIONS: ANDHRA PRADESH M.O.C  
Office of the Superintendent, Telegraph Traffic Division, Warangal.  
No. EST/R-6/90-91/PTE/15 dated at Warangal the 30-11-90.

Sub:- Appointment of Casual Driver at Office  
of STT Warangal.

--ooOoo--

Sri.C.Gattaiah S/O Narsaiah Basithnagar, Subedari Hanamkonda is hereby appointed as casual Driver at Office of Superintendent, Telegraph Traffic, Warangal w.e.f. 17-9-90. Since Sri.Md.Khajamiya S/O Bahadur Hussain a casual mazdoor has been allotted to this division (for utilisation of his service as driver) vide SDOT Lr.No. A.WL/C.M/90-91/34 dtd 20-8-90 is not willing to work as casual mazdoor in this division.

The terms and condition of the appointment of is as follows.

1. That the employment is purely casual in nature.
2. The employment will not confer any right to employment or any claim for regular absorption or confirmation in the department.
3. that the official will be employed for a period of 8 hrs a day.
4. that the wages will be paid as per C.O. HD Lr.No.TA/TFC/35-41/78/KN dated 21-3-90.

The wages of the ~~affix~~ candidate may please be drawn and paid in ACG-17 form every month.

The expenditure is debit able to the head of account A-2(2) wages.

Copy to:-

(M.GOVINDARAJULU)  
Superintendent,  
Telegraph Traffic Division,  
WARANGAL-506002  
TF. 4992.

1. The E-5/Casual Mazdoor/Driver/Jeep file.
2. Sri.C.Gattaiah S/O Narsaiah Basithnagar, Subedari Hanamkonda.
3. The ASTT I/C, C.T.C. Warangal for information.
4. Office copy.

G.O.

TELECOMMUNICATIONS: ANDHRA PRADESH

M.O.C

Office of the Superintendent, Telegraph Traffic Division, Warangal.  
No. EST/R-6/91-92/25/PTW dated at Warangal the 07-06-91.

The following orders issued by this office to Part Time  
Sweeper-Cum-Water men/Mazdoors may be cancelled with immediate effect.

1. % STT Warangal :- Sri.K.Lachaiah, EST/R-6/85-86/3 dtd 19-8-85.
2. D.T.O. Karimnagar:- G.Shankar ST-16/85-86/1 dtd 23-4-85.
3. D.T.O.Khammam :- Shaik Saijahee E/3-7/88-89/13 dtd 16-7-88 SDOP Khammam
4. D.T.O.Jyothinagar:- K.Kumari. EST/R-6/PTW/89-90/5 dtd 24-5-89.
5. D.T.O.Hanamkonda:- K.Gattamallu, EST/R-6/89-90/PTW/6 dtd 4-7-89.
6. C.T.O.Warangal :- G.Balaram. EST/R-6/PTW/89-90/7 dtd 20-1-90.
7. % STT Warangal:- C.Gattaiah EST/R-6/90-91/PTE/15 dtd 30-11-90.
8. D.T.O Hanamkonda: Telecom Centre Preddutur complex Kandagatla Venkataiah EST/R-6/PTW/91-92/20 dtd 3-5-91.
9. D.T.O.Nizamabad :- Md.Zaheeruddin EST/R-6/PTW/91-92/23 dtd 23-5-91.
10. D.T.O.Miryalguda:- CH.Yadiah, EST/R-6/91-92/PTS dtd 3-6-91.
11. D.T.O.Kothagudem :- Reddy Sreenivasarao, EST/R-6/PTW/91-92/22 dtd 10-5-91.

(M.GOVINDARAJULU)  
SUPERINTENDENT  
TELE-TFC DIVISION.,  
WARANGAL.

Copy to:-

1. The ASTT I/C / TOA(T) I/C
2. S.T.O./D.T.O.

For information and necessary action.

No  
N.U.Rashmi Ready  
Recd

Min of Commn.

## DEPARTMENT OF TELECOMMUNICATIONS.

Office of the Sub-Divisional Officer, Telkum, Warangal  
Ltr. No. A-WL/c.m/90.91/34, dt'd at Hmkt on 20.8.90

To  
The Supt. Telegraph Traffic.  
WARANGAL



Sub:- Deputation of Casual Major

As per the orders of the T.D.O. Warangal  
Sri. Md. Khajamiya, S/o S/o Bahadur Hussain  
a casual major with temporary status working  
in this Sub-Division, is hereby deputed to  
work under your control, w.e.f 22-8-1990.

The major's wages w.e.f 22.8.90 may  
please be paid at your end. His services  
may be utilised for driving motor vehicles.

Copy to:-

1. The T.D.O. Warangal  
for information.
2. The Director Telecom,  
Warangal, for info.
3. Sri. Md. Khajamiya,  
concern with instructions  
to report to the STT. WR  
on 22.8.90.

Sub-Divisional Officer,  
Telecom, WARANGAL-500001

G.O.I.

TELECOMMUNICATIONS: ANDHRA PRADESH

M.O.C

Office of the Superintendent, Telegraph Traffic Division, Warangal.

Regd. No. ST-16/90-91/Part/Maz/Wages - dated at Warangal the 4-6-90.

To

The ASTT I/C / TL I/C  
CTO/DTO WL/KZ/KF/XD/RE(HD)/NZ/NB/  
AV/JQ/

Sub:- Payment of wages on pro-rata basis to the  
part-time employees - Reg.

Ref:- C.O. MD Lr. No. TA/TFC/35-41/88/KN dated  
21-3-90.

—ooOoo—

A copy of the C.O. Hyderabad letter no. cited above on the  
subject is reproduced below for favour of information and necessary  
action. The wages arrears may be to the following candidates.

*(M. GOVINDARAJULU)*  
(M. GOVINDARAJULU)  
Superintendent,  
Telegraph Traffic Division  
WARANGAL-506 002  
TE. 4992.

Copy of the C.O. HD Letter.

Sub:- As above.

With reference to the letters cited above on the above  
subject, a kind attention invited to this office letters No. TA/EST/  
47-2/Corr-88 dtd 3/88 and DG P&T Lr. No. 10-12/87-R dtd 26-7-89, wherein  
it was clarified that casual labourers engaged w.e.f. 5-2-86 even  
for a day, are to be paid daily wages in accordance with instructions  
contained in the Directorate Lr. no. 10-13/87-R dtd 23-2-88. Accordingly  
to which the payment of wages to be paid on the basis of the minimum  
pay in the pay scale of regularly employed workers in the corresponding  
cadre without any increment but with the benefit of D.A and A.D.A  
payable at that pay stage. In this connection, it is also intimated  
that whenever casual mazdeers are engaged for part-time works,  
necessary sanction should be obtained from the competent authority  
to incur expenditure by furnishing necessary justification as per  
standards.

Action may be taken to settle cases accordingly.

Sd/  
(K.G. SASIDHARAN)  
Divl. Officer(T)  
for CGM Telecom/A.P. Circle  
Hyderabad.

*N.V. Raghava Reddy*

*ACC*

AN R 3

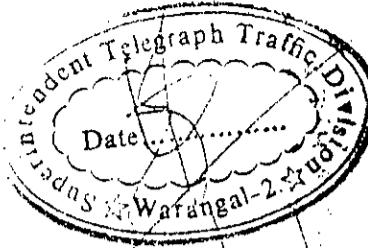
10  
30  
17

घटना 22

घटना 22

दूर संचार विभाग

Department of Telecommunications



OFFICE OF THE  
ASST. GENERAL MANAGER TELECOM,  
V.S.O. VASANT VIHAR, HYD-500 031  
A.P. CIRCLE, HYDERABAD-500 001

The Superintendent,  
Tele.Tfc,  
WARANGAL.

घटना No. TA/TFC/2-36/93

दिनांक Dated at HD-1

the 27-12-1993.

Sub: Review of Establishment for the year 1993  
in R/O Warangal Divn.

The approved staff strength of Circle Cadres in  
ROE 1993 for the CTOs/DTOs in your division is furnished  
in the Annexure.

You are requested to intimate this office about  
the additional posts to be approved for creation, if any, and  
proposals for adjustment of surplus posts w.r.t. the present  
working strength, for taking further necessary action, in  
the matter. This is in continuation of the office letter no. dt. 9-11-93.

DA: As above.

*Qm/DR*  
53/1293  
T. SRINIVASA RAO  
Asst. Genl. Manager (TT),  
o/o C.G.M. TELECOM AP HYD - 1

Copy to:

1. The Dir(TT), A.P.Telemc Circle, Vasanth Vihar Bldg, Abids, Hyderabad for information and necessary action.
2. The DFA Circle Office.
3. Office copy.

ROE 1993 OF CIRCLE CADRE IN ~ MARANGAL TT Divi.

200

Sl. No.	Name of the CTO/DTO	Cadre	Sanctioned in 1992	Justified in 1993	Reduction 5% under (20% OTBP/BCR	Net sanctioned strength	+ w.r.to. - Col. 4
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1.	O/o. STT WL	Group 'A'	-	-	-	-	-
		Group 'B'	1	1	-	1	-
		ASTT	1 + 1 LR	1 + 1 LR	-	<u>1 + 1 LR</u>	-
		<u>Driver</u>	-NIL-	<u>1</u>	-	1	+1
2.	CTO WL	ASTT	1	1	-	<u>1</u>	-
		TM(T)	1	3	1	<u>2</u>	+1
		TM(S)	1	-	-	-	-1 ✓
3.	Nizamabad	ASTT	1	1	-	<u>1</u>	-
		TM(T)	1	1	-	1	-
4.	Hanamkonda	ASTT	1	1	-	<u>1</u>	-
5.	Khammam	ASTT	1	1	-	<u>1</u>	-
6.		TM(T)	1	-	-	-	-1 ✓
6.	Nalgonda	ASTT	1	1	-	<u>1</u>	-
		TM(T)	1	3	1	<u>2</u>	+1
7.	Karimnagar	ASTT	1	1	-	<u>1</u>	-
		TM(T)	1	1	-	1	-
8.	Adilabad	ASTT	1	1	-	<u>1</u>	-
		TM (T)	1	1	-	1	-

Contd... 2...

22  
- :- 2 :-

A B S T R A C T

Cadre	Sanctioned Strength for 1992	Justified for 1993	Reduction under (5% / 20%)	Net sanctioned Strength	+	-
TTS Gp-B ASTT	1 9	1 8 +1 LR	-	1 8+1 LR	-	
TM(S)	1	-NIL-	-	-		(-1)
TM(T)	6	9	2	7		(+1)
SS	-	-	-	-		

*Asst. GM*  
23.12.92  
Asst. General Manager (Telegraph Traffic)  
मुख्य दृश्य प्रबंधक दूरध्वमार का कार्यालय  
O/o Chief General Manager, Telecom.  
आ. प्र. संकिल, हैदराबाद-500 001,  
A. P. Circle, Hyderabad - 500 001.

## DEPARTMENT OF TELECOMMUNICATIONS

अधिकारी

तार यातायात

वरंगल, हनमकोडा.

SUPERINTENDENT,  
TELEGRAPH TRAFFIC DIVISION,  
WARANGAL AT HANAMKONDA-506 001

संदेश

To  
The Director-TT,  
A.P.Telcom,  
Vasanth Vihar Building,  
Abids, Hyderabad-500001.d. EST-9/Jeep-driver/93-94      विभाग Hmk-1, the 28-12-93.  
Date atSub: Filling up of post of driver in  
Warangal-TT Division.

Departmental Vehicle has been  
sanctioned to Warangal-TT Division vide C.O.  
Lr.No. TA/PTCC/23-16/90/1 dtd. 29-6-90. Shri  
C.Gattaiah has been appointed as casual driver  
vide STT-WL Lr.No. EST/R6/90-91/PTE/15 dtd.  
30-11-90 w.e.f. 17-9-90. The order of appoint-  
ment is herewith enclosed for favour of  
perusal.

A post of driver has been sanctioned  
vide C.O.Memo No. TA/TFC/2-36/93 dtd. 23-12-1993.  
A DPC with Director-TT as Chairman and STT  
as Member has to be convened to regularise  
casual driver.

Encl: a.

(K.BAPAIAH)  
Superintendent,  
Telegraph Traffic Division,  
Warangal, Hanamkonda-506001.

\*MBG.

*N.V. Raghava Reddy*  
A.C.O.O.

पर अधिकार ११

Con-22

दूर संचार विभाग

AN ८४

(१५)

(S-24)  
34

Department of Telecommunications

मार्ग संकेत  
From DURG TOR TELEGRAPH TRAFFIC,  
DURGENT,  
114001 A.P. INDIA  
Hyderabad-500 001.

मार्ग संकेत

To Sri K. Bapaiah,  
The Supdt Tele Tfc,  
Warangal TT Division,  
Warangal

मार्ग संकेत No. TA-TS/EST/2-5/94/14 Dated at Hd the 15-2-94

Sub: Fillingup of post of driver in Warangal TT Division - reg.

Ref: Your letter No. EST.9/Jeep Driver/93-94 dated 28-1-93.

Adverting to the above, it is to intimate that composition of B.I.C for recruitment of car driver post as per column 12 of schedule to DOT New Delhi letter No. 50-8/S1/CH dated 1-11-83 (a copy enclosed) is appended below for information and further necessary action.

1. Head of the recruitment unit : Chairman
2. An Automobile Engineer, if available or Gr. 'B' officer of Telecom Circle/Telephone Dist. : Member
3. A Gr. 'B' officer of postal wing. : Member

Encl: As above.

\*

cinara

*D. Venkateswaran*  
(D. VENKATESWARAN)  
Associate Director (TS)  
o/o 7th Director (TT)  
A. P. Telecom.  
Hyderabad 500 001.

GOVT.OF INDIA

DEPARTMENT OF TELECOMMUNICATIONS

MIN. OF COMMN.  
OFFICE OF THE CHIEF GENERAL MANAGER TELECOM A.P.HYDERABAD - 1.  
No.TA/TFC/2-36/93. dated at HD-1 the 10-02-1994.

15 AN R 33

Approval of the Chief General Manager Telecom,  
A.P.Circle, Hyderabad is hereby accorded for creation of  
the posts listed below in Warangal TT Division and for  
simultaneous abolition of the posts shown against each.

S1. Name of Post No.	Name of Office	Particulars of post identified for simultaneous abolition.
1. T.M(T)	T.O.Nalgonda (1st)	S.S.post of T.O.Nizamabad made permanent vide TA/TFC/4-2/85. dated 10-6-1985.
2. T.M(T)	T.O.Nalgonda (2nd)	TM(S) post of T.O.Nizamabad made permanent vide lr.no. TA/TFC/4-2/80/VII, dt 14-7-80.
3. T.M(T)	T.O.Karimnagar	6th post of TOA(T) of TO Mancherial sanctioned vide TA/TFC/2-36/90, dtd 25-2-91.
4. T.M(T)	T.O.Adilabad	12th post of T/Man O/D T.O.Nizamabad made permanent vide Dir(TT) HD memo no.TAW/EST/ 6/93-94, dtd 8-6-93.
5. Driver	<u>o/o STT Warangal</u>	11th post of TOA(T) sanctioned for CTO Warangal vide C.O. lr.no.TA/TFC/2-36/90, dt 25-2-91.

The expenditure is debitale to the Head of Account  
MH-3225 - A.2(Operative) and should be met from the budget  
allocation.

( T.SREENIVASA RAO )

Asst.General Manager(TT),  
for C.G.M.TELECOM AP HYD - 1.

Copy to:

- ✓ 1. The Supdt.Tele.Tfc,Warangal w.r.t.his letters no.  
(1) EST/Review/DVN/93-94, dated 27-1-94 and  
(2) EST EST-9/Jeep Driver/93-94, dtd 16-11-1993.
- 2. The Director(TT), A.P.Telcom Circle, V.V.Bldg, Abids,  
Hyderabad for information.
- 3. The C.A.O. (TA) Circle Office.
- 4) to 6) The ASTT I/C, Nalgonda, Karimnagar, Adilabad.
- 7) to 9) The ASTT I/C, Nizamabad/ Mancherial/ C.T.O.Warangal.
- 10) Office copy.
- 11) Spare.

N.V.Rashava Reddy  
A.C.C.

(16)

(5-25)  
36

G.O.I. DEPARTMENT OF TELECOMMUNICATIONS::A.P. M.O.C  
Office of the Superintendent, Telegraph Traffic Division, Warangal.

DPC MEMBERS:-

1. Sri.K.Bapaiah, Chairman and Superintendent, Telegraph Traffic Warangal Division, Warangal.
2. Sri.K.Nageshwara Rao, Member and Asst Director (Personnel) % the GM Telecom., Warangal area, Warangal.
3. Sri.B.Narsaiah, Member and Superintendent of Post Offices, Warangal Division, Warangal.

The DPC recommends the following Casual Driver for the post of Driver.

Sl.No.	Name of the official	CC/SC/ST
--------	----------------------	----------

01.	Sri.C.Gattaiah	CC
-----	----------------	----

*Chairman*  
CHAIRMAN  
(K.BAPAIH)  
Superintendent  
Telegraph Traffic Division  
Warangal, Hanamkonda-506001.

*K.Nageshwar Rao*  
MEMBER  
(K.NAGESHWARARAO)  
Asst.Director (Personnel)  
% the GM Telecom.,  
Warangal area, Warangal.

*Chairman*  
MEMBER  
(B.NARSIAH)  
Supdt. of Post Offices  
Warangal Division, Warangal.

6/04/94

6/04/94

G.O.I.

TELECOMMUNICATIONS: ANDHRA PRADESH

M.O.C.

Office of the Superintendent, Telegraph Traffic Division, Warangal.

No. EST-39/94-95/VC/23 - - - - dated at Warangal the 8-6-94.

From:

The Superintendent,  
Telegraph Traffic Division,  
Warangal - 506001.

Registered/Confidential.

To

The Collector,  
Warangal at Hanamkonda.

Sub:- Verification of Character and antecedents of  
candidate for the post of Driver.

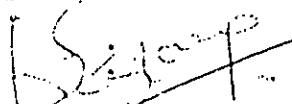
• • • • •

Sir,

I am directed to say that Sri Chiluveru Gattaiah whose particulars are entered in the enclosed attestation form (in triplicate) is a candidate for the post of Driver in Telecom service. To enable this office to determine the suitability of the candidate for Government Service, I am to request you kindly to certify on the basis of the information available in your records whether he has come to adverse notice or not and whether there are any facts about him under Government. It may specially be indicated whether or not the candidate is suitable for Government service and if he is considered unsatisfactory, a brief statement of the grounds for the opinion expressed may be added. The result of the scrutiny may be communicated immediately to this office.

Thanking you,

Yours faithfully,



(K. BAPAIAH)  
Superintendent  
Telegraph Traffic Division  
Warangal, Hanamkonda-506001.

Encls: Three.

  
N. V. Ranga Reddy  
ACM

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CONFIDENTIAL/BY REGD. POST ACK. DUE:

L.Dis.No. C3/ 4596 194

From  
Sri Ajay Misra, IAS.,  
Collector, Warangal.

Sir,

Sub:- Verification of Character and antecedents of  
Smt./Kum./Sri 1. Chiliveru Guttaiyah 3/o Narraiyah.

2.

3.

Verification report sent - Reg.

Ref:- Your Lr.No. EST.-39/94-95/VI/23 dt 8-6-94  
oo

The character and antecedents in respect of the following candidates has been got enquired into. There is nothing adverse against them on record as reported by the Inspector General of Police, Intelligence, A.P. Hyderabad/Superintendent of Police, Wgl.

1. Sm. Chiliveru Guttaiyah 3/o Narraiyah.
- 2.
- 3.

The attestation forms are returned herewith. Please acknowledge its receipt.

Handwritten

Dist. Revenue Officer, &  
Addl. Dist. Magistrate, Warangal.

Encl: Attestation  
Forms.

6/7  
Cable  
URGENT

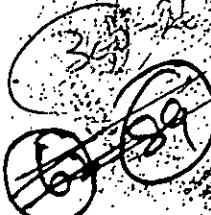
18/7  
N. V. Raghavendra  
ACM



GOI

IN R.F.

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110C

TELECOMMUNICATIONS :: ANDHRA PRADESH

Off: B-6, Chief General Manager, Telecom, A.P. Hyderabad. 11.  
No. T.Y/RE/20-1/Bigs. dated at Hyderabad the 20-9-91.

The General Manager Telecom, District, Hyderabad.

The General Manager, Telecom, WGL/VM/Sec 'bad.

All T. & I.C/T.O. Ts. in A.P. Circle,

All S.S.T.Ts. / S.I.Ts. in A.P. Circle,

The Chief Superintendent, CTO Hyderabad.

The S.T. Civil/Electrical, Hyderabad.

The D.S. Swg. I & II, Red Hills, Hyderabad.

The Principal RTTC, Sec Ibad.

The T.E.T. Carrier & VFT Installation, Hyderabad. -4.

All recognised Unions.

The Director, Telegraph-Traffic, Hyderabad.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereof:-

--:--

A copy of DG Telecom. N.O No. 16-5/91-NCG dt. 10-9-91 is  
enclosed herein for information and guidance.

*Signature*  
Asst. Director (R.S.B)  
% C.G.M.Telcom, A.P. Hyderabad-1

Copy to:

1. The Director (PA)
2. The Asst. General Manager (PR)
3. The Asst. Director (Staff) Circle Office.
4. The Asst. General Manager (ST) Circle office.

Copy of the letter referred above.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereof.

--:--

It has been pointed out by the Staff unions that some of the circles have been recruiting drivers from the open market by making fresh reference to the Employment exchange even though drivers recruited on casual basis/casual labourer (engaged as driver) are available in those units. Besides, it has also been pointed out that the casual drivers/casual labourers and other Department candidates are not able to produce the certificate of experience of driving heavy duty vehicle as provided in the Recruitment Rules. This has caused a serious handicap in the matter of regularisation of casual drivers though they have been working in the department for a long period.

The matter has been considered in detail and it has been decided that:

(P.T.O.)

1) Against the 50% quota of vacancies meant for outsiders, recruitment of drivers may be made only from amongst the drivers already appointed in the department on casual basis before 1-4-85, failing which recruitment may be made from amongst the casual labourers of temporary status doing the job of drivers. Subject to however, that transfer may be made in order of seniority and in the limit of service as casual driver/casual labour (being drivers).

2) The casual driver/casual labourers engaged as drivers may be given age relaxation to the extent of the service rendered by them as casual drivers.

3) The 50% departmental quota of vacancies will continue to be filled up from amongst the eligible cadre. The 50% quota of the posts meant for departmental officials is filled by recruitment from the line staff and Group 'D'.

4) The certificate of experience of driving heavy vehicle may not be insisted upon both in respect of the casual driver/casual labour and the department officials eligible for recruitment against the 50% departmental quota of vacancies. The officials may be tested for driving skill by the selection committee prescribed in the recruitment rules.

In case vacancies are left unfilled against 50% departmental quota, the balance number of vacancies may be transferred to direct recruitment quota and under no circumstances should recruitment be made from the open market.

The recruitment Rules notified under this office letter H.S. 50-8/83-NCG dated 1-11-83 may be considered as relaxed to the extent of above provisions.

Sd/...  
(S. K. Dhawan)  
Asstt: Director General (STN)

N. V. Raghava Reddy  
dese

GOI

O/C Chief General Manager Telecom. A.P. Circle, Hyderabad-1.

No: TA/STB/9-1/Rigs/93

Dated 30-10-1993

MDC

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To

1. All General Managers Telecom. Areas, A.P. Circle
2. General Managers Telecom. Distt, Hyderabad [VJ/RM/NGT]
3. Telecom. District Managers in A.P. Circle.
4. Telecom. Divl. Engineers in A.P. Circle.
5. S.E. Telecom. Civil Circle, Hyderabad-20.
6. S.E. Telecom. Elec. Circle, Hyderabad-1.
7. Principal RTTC Secunderabad-3.
8. Director (TT) Hyderabad. /9. All SSTs/STTs in A.P. Circle.
9. A.D. (Est)/(Rectt)/Law Officer, circle office.
10. Vigilance officer circle office. for infn.

Subject:- Casual labourers (Grant of Temporary status and Regularisation) scheme, 1989 engaged in circles after 30.3.85 and upto 22.6.88.

...

A copy of D.O.T. New Delhi letter no. 269-4/93-STN-II, dated 17.12.1993 is enclosed herewith for taking necessary action immediately.

  
(P. RAGHAV RAO) 30/12/93  
Assistant Director (Staff-II)  
for Chief General Manager Telecom.  
A.P. Hyderabad.

Copy to:-

1. All recognised unions/associations.

-----  
Copy of D.O.T. letter referred to above:

Subject:- Casual labourers (Grant of Temporary status and Regularisation) scheme 1989 engaged in circles after 30.3.85 and upto 22.6.88.

...

Sir,

I am directed to refer to this office order No. 269-4/93-STN, dated 25th June 1993, wherein orders were issued to extend the temporary status to all those casual mazdoors who were engaged by the Project circles/Electrification circles, during the period 31.3.85 to 22.6.88 and who were still continuing for such works where they were initially engaged and who were not absent for the last more than 365 days counting from the date of issue of the above said orders.

Contd....

22 42

42. The matter has further been examined in this office and it is decided that all those casual mazdoors who were engaged by the circles during the period from 31.3.85 to 22.6.88 and who are still continuing for such works in the circles where they were initially engaged and who are not absent for the last more than 365 days counting from the date of issue of this order, be brought under the above said scheme.

3. The engagement of casual mazdoors after 30.3.85, in violation of the instructions of the Head quarter, has been viewed very seriously and it is decided that all past cases wherein recruitment has been made in violation of instructions of the Head quarter dated 30.3.1985 should also be analysed and disciplinary action be initiated against defaulting officers.

4. It has, also been decided that engagement of any casual mazdoors after the issue of this order should be viewed very seriously and brought to the notice of the appropriate authority for taking prompt and suitable action. This should be the personal responsibility of the Heads of circles, concerned DE/Class II officers and amount paid to such casual mazdoors towards wages should be recovered from the person who has recruited/engaged casual labour in violation of these instructions.

5. It is further stated that the services of all the casual mazdoors who have not rendered at least 240 days (206 days in the case of Administrative offices observing 5 days a week) of service in a year on the date of issue of these orders, should be terminated after following the conditions as laid down in I.D.Act 1947 under Section 25.F, G&H.

6. These orders are issued with the concurrence of Member (Finance) vide U.O.NO. 3811/93-FA-I, dated 1.12.1993.

*3*  
*ADS* Hindi version will follow.

Yours faithfully,

Sd/-  
(J.R.DHAWAN)  
Asstt. Director General (STN)

*N.V. Rashtra Reddy*  
A/c

AN R9

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12/15/24  
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## भूर संचार विभाग

Corr-22

## Department of Telecommunications

Confidential

मुख्य मंत्री प्रबन्धक दर्यगंगा नारा कामोनथ  
Chief Commr. M. K. Kamonath  
अ.प. नं. 100/11/1974  
A. P. Circle, Hyderabad-500 001.

To : Sri M. Harumantharao  
Senior Suptt (T)  
TT Dvn. WARANGAL

Mobile Agency

Letter No. 114/TE/1/74/Confidential Dated on 11th Dec 1974

Subject- Employment of Contingent Staff Reg.

Ref:- This office is of even no. all 8-12-74.

Dear Sir  
Wish you

Advertising to the above. I am directed  
to convey that the contingent labour employed  
in excess of the requirements for contingent duties  
Telegraph-Traffic division may be (immediately)  
eliminated from service. positively with effect  
from 31-12-91, repeat 31-12-74.

Notice most urgent. Compliance  
to be reported early. Please

Om  
(T. S. R. N. Y. WARAO)  
मुख्य मंत्री प्रबन्धक (तेलंगाना)  
Mr. General Manager (Telegraph Traffic)  
मुख्य मंत्री प्रबन्धक दर्यगंगा नारा कामोनथ  
1/o Chief Commr. M. K. Kamonath  
अ.प. नं. 100/11/1974  
A. P. Circle, Hyderabad-500 001.

ANRIO

24

12/8

G.O.I.

DEPARTMENT OF TELECOMMUNICATIONS  
Office of the Senior Superintendent Telegraph  
Traffic, Warangal Division, Hanamkonda.

M.O.C

No. EST/Rlgs-5/94-95

Dated at Hanamkonda the 29-12-1994

To

Sri. . . . .

Superintendent I/C, C.T.O.Warangal  
ASTT I/C, Hnk, AV, NR, KF, KX, NZ, RE and XD.  
TM(O)/SS(O)/TS(O)/TL/TA I/C, T.O. MF/SPZ/ JQ/ KMD, KQ, BCM and MYG

Sub:-Engaging Contingent Mazdoors- Reg.

As per DG P&T New Delhi letter No.270/6/84-STN dated 30-3-1985 and DOT ND letter No.269-4/93-STN-II dated 17-12-1993, engaging casual mazdoors and creation of part-time posts is banned. However, it is noticed that several contingent workers have been engaged at TOs/TCs in Warangal Telegraph Traffic Division. The position is under review and separate orders follow, for regulating the same. In the meantime, engaging contingent workers may be restricted strictly to the number and names indicated in the Annexure-I to this letter. Workers not permitted beyond 31-12-1994 are listed in Annexure-II. Workers now working at one place and permitted to be engaged at other places may be directed to report to the new place attached w.e.f.2-1-1995.

Any deviation from the orders contained in this letter will be viewed seriously. Receipt of this letter may be acknowledged by return of post and compliance reported immediately.

Note:- The contingent workers permitted vide Annexure-I will attend cleaning/Sweeping work and delivery of telegrams

*M. Hanumant Rao*  
M. HANUMANTHARAO  
Senior Superintendent  
Telegraph Traffic,  
Warangal Division,  
Hanamkonda-506001.

Copy to the Incharge T.Cs in Warangal T.T.Division, They will stop engaging the contingent workers who are not permitted vide Annexure-II and direct workers identified for other places to report at the new place from 1st/2nd January 1995.

*M. Hanumant Rao*  
(M. HANUMANTHARAO)  
Senior Superintendent  
Telegraph Traffic  
Warangal Division,  
Hanamkonda-506001.

*N.V. Raghava Reddy*  
ACBSC

ANNEXURE - I

(25)

(5-25)  
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S.No.	Name of TO/TC	No of Contingent workers permitted.	Names of contingent workers permitted & date from which they were engaged as contingent workers	No.of hours
1.	2.	3.	4.	5.
1.	CTO - Warangal	Nil	Nil	
2.	T.O Hanamkonda	Nil	Nil	
3.	TC.Kazipet	One + 1 ED	1. K.Gattumallu, 19-5-89 2. K.Sarangapani, (ED)	6 hrs
4.	TC Kakatiya University	One	1. C.Srinivas	17-10-92
5.	TC . Jangaon	One ED	1. Md.Ghousuddin (ED)	"
6.	TC . Narsampet	Two	1. Kumaraswamy (wr) 2. Md.Naseeruddin (wr)	36692 24-3-92
7.	TC . Mahbubabad (1+1ED)	Two	1. T.Viswanatham (ED) 2. Md.Naseeruddin (wr)	1-5-92 24-3-92
8.	TC . Eturnagaram	One	1. D.Rajaiah	5-2-93
9.	TC . WL Chowrastha	Nil	Nil	08 hrs
II.	<u>SSTT Warangal</u>	Three	1. Md.Zahiruddin 2. M.Nagesh 3. M.Ashok	23-5-91 06.0 hrs
III.	<u>KARIMNAGAR</u>			
1.	TO-Karimnagar & TC-KF(M)	Four	1. A.Jagadeesh 2. M.Mallikarjunrao 3. D.Ilaiah 4. K.Venugopal	1-4-92 06. hrs
2.	TO-Jyothinagar	Three	1. A.Viswanatham 2. R.Phanikumar 3. M.Ravinder (KUC)	1-6-92 1-11-93
3.	TC . Godavariikhani.	Three	1. R.Srinivas 2. P.Lingamaiah 3. A.Srinivas	1-9-92 1-11-92 1-6-93
4.	TC . Husnabad	One	1. T.Murthy	14-12-93
5.	TC . Peddapalli.	Two	1. Basheer 2. N.Rajender	1-8-92 13-9-92
6.	TC . Jagtial	One + 2ED	1. M.S.Saleem (ED) 2. Zakir Hussain(ED) 3. D.Sambasivagoud	1-4-92 16-9-93 1-9-93
7.	TC -Metpalli	Two	1. G.Srinivas (Hedwale) 2. SG.Srinivas (LSD)	1-9-93 1-9-93
8.	TC . Koratla	One	1. K.Venkateswarlu	1-9-93
9.	TC -Manthani	One	1. K.Srinivasarao (JBD)	1-12-93
10.	TC-Sirsilla	Two	1. S.Sathaiah 2. A.Lakshmaiah (MBD)	1-9-93 1-12-93
			1. B.Veeraswamy (NSP) 2. M.Krishnamurthy 3. K.Prasad. (MBD)	1-7-93 21-12-93

Cont 2.

3.	2	3.	4.	5.
3. TO-Kothagudem		Three	1. M.Venkateswararao 2. A.Ramkumar 3. <del>G.Narayana Reddy</del> <del>(B.M)</del> <del>22-2-94</del>	1-6-92 06 hrs 23-10-92 22-2-94 11-1-93
4. TC-Paloncha		Three	1. <u>Smt.Ch.Sarojana</u> 2. D.Venkatareddy (Manuguru)	1-8-92 04 hrs 1-4-94 06 hrs
5. TO-Bhadrachalam	(Ex-B Lingareddy 22-2-94)	Three	1. R.Srinivasarao 2. B.Satyanarayana 3. G.Revinder	10-5-91 06 hrs 15-2-92 " 4-5-92 "
6. TC-Yellandu	One		1. A.Nagaraju	8-3-94 "
7. TC-Manuguru	Two		1. Ranga Reddy 2. S.Niranjan(KQ)	17-4-93 26-10-92 "
8. TC-Madhira	One		1. Mangeswararao	19-7-91 "
9. TC- Sathupalli	TWO	One	1. G.Apparao (YLD) 2. S.Lingareddy (Manuguru)	21-5-94 1-6-93 1-4-94 "
IV. 1. TO-NALGONDA		One	1. Md.Sadiq Sajid	1-6-93 1-4-94 "
2. TO- Miryalguda	One		1. Ch.Yadaiah	16-5-91 "
3. TC-Suryapet	Two		1. K.Srinivas 2. Gopichand	1-6-92 1-11-92 "
4. TC-Kodad	Two		1. Sudheer babu 2. Thirypalreddy	1-10-92 13-10-92 "
5. TC <del>Hill Colony</del>	One		1. H.Osmankhan	1-3-94 06 hrs
6. TC <del>Hill Colony</del>	One		1. Venkatanarsaiah	1-10-93 08 hrs
7. TC-Bhongir	Two		1. I.VRL.Srinivas 2. K.Venkatesh	1-1-93 06 hrs 4-2-93 "
V. MEDAK	3	Two	1. G.Rathnakar (SDP) 2. <del>Ashok Kumar (Kodad)</del> 3. <del>T.Nagababu Chary</del>	11-6-93 1-6-94 1-6-94 not reported
2. RC.Puram -TO	One		1. P.Yellamma	7-5-86 "
3. TO- Sangareddy	One		1. C.Venkatesh	6-11-92 "
4. TC-Patancheru	Two		1. Bheemsingh 2. Sunilbabu	1-5-93 10-6-93 "
5. TC- Siddipet	Two		1. Md.Rafiuddin(ED) 2. D.Anjaiah (ED)	" "
6. TC-Yeddu mailaram	One		1. P.Dasarath	14-6-93 "
7. TC-Sadasivpet	One		1.G.Mallikarjunrao(ETR)	1-3-94 "
8. TC-Zaheerabad	Two		1. K.Sampathkumar(NB) 2. Ch.Lingachary	5-5-94 01-5-94 5m 45y
9. TC- Gajvel	One		1. T.Purnachander (Jan)	25-8-92 08 hrs
VI. 1. TO-NIZAMABAD	Nil		Nil	
2. TC-Bodhan	Two		1. Idrismiya (ED)	06 hrs
3. TC-Armoor	Two		2. T.Gangaram	8-12-93 "
4. TO-Kamareddy	Two		1. P.Amarkumar 2. K.Ramakrishna	1-3-94 1-2-94 "
			1. S.Srinivasgoud 2. N.Srinivas (Bodhan)	8-12-91 1-4-94 "

(U1 + 36)

Cont-3-

VII. 1.	TO-Adilabad	Three	1. D.Krishnamurthy	1-4-94	06 hrs
			2. D.Rajasekhar	1-4-94	"
			3. E.Narsimhulu (Koratla)	1-5-94	"
2.	TO-Manhharial	Two	1. G.Srinivas (ED)	"	
			2. B.Vidyasager	1-3-94	"
3.	TO-Sirpurkaghaznagar	Two	1. Ch.Satyanarayana	29-6-93	"
			2. A.Anjaneyulu	1-9-93	"
4.	TC- Chinnoor	Two.	1. R.Muthulingam (ED)	-	"
			2. Tanfiq Ahmed	1-9-93	"
5.	TC- Asifabad	One	1. J.Satyanarayana (Bellampalli)	1-1-94	080hrs
6.	TC-Ootnoor	Two	1. Md.Raficuddin (ED)	06 hrs	
7.	TC-Bellampalli	Two	2. P.Kumaraswamy	7-6-93	"
			1. K.Srinivas	1-8-93	"
			2. Eileep	1-9-93	"
8.	TC-Nirmal	Two.	1. G.Rathnakar <del>M.Satyanarayana</del>	15-11-93	"
			2. <del>V.Satyanarayana</del> (Karimnagar)	1-6-94	"
				1-5-94	<del>1000000</del> Angad.

13+3ED

P.I 32 + 5 ED

P.II 41 + 3 ED

P.III 13 + 3 ED

Total: 86 + 11 ED  
+ 1 medal

87 + 11 ED

+ Driver  
nugot

TOTAL 99

~~58~~ ~~99~~  
~~30~~ ~~3~~  
~~128~~ ~~2~~  
~~130~~

28 (535)  
28

Sri T. SRINIVASARAO

AGM (TT) DOCSMT HD  
FAX 201085

A\_N\_N\_E\_X\_U\_R\_E-II

List of Contingent workers not to be engaged from 1-1-1995

SlNo.	Name of the contingent worker	Office	Date from which engaged
1.	2	3	4
1.	Smt.K.Vinyasudhe	TC - Jyothinagar	1-6-94
2.	<u>R.Sailu</u> vice <u>Ashok Kumar</u> <sup>not permitted</sup>	TC-Medak	1-6-94 <u>Wkgat medak</u>
3.	T.Nagabhusanachary	TO-Suancherial	1-6-94 <u>do</u>
4.	M.Satyanarayana vice <u>Punmeshwar</u>	TC-Nirmal	1-6-94 <u>do Nirmal</u>
5.	D.Prabhakar	TO-Adilabad	5-6-94
6.	B.Raju	TC-Narsampet	10-6-94
7.	J.V.Prakash	TC.K-L-Wyra Raod	19-6-94
8.	T.Viswanatham	TC-Gajvel	19-6-94
9.	B.A.Padmanabham	-do-	22-6-94
10.	K.Ramesh	TO-Sirpurkaghaznagar	28-6-94
11.	M.Buchibabu	TO-Khammam	30-6-94
12.	K.Srinivas	-do-	30-6-94
13.	A.P.Sarma	TC-Sathupalli	30-6-94
14.	PVS.Prasad	-do-	1-7-94
15.	G.Nagaraju	TO-Hanamkonda	1-7-94
16.	M.Swamycharry	TO-Karimnagar	1-7-94
17.	C.Satyanarayana	TC-Kazipet	1-7-94
18.	T.Ramesh	TO.Asifabad	1-7-94
19.	D.Venkatreddy	TC-Bhongir	1-7-94
20.	J.Sanjay	TO-Adilabad	6-7-94
21.	Veeraraghavulu	TC-Paloncha	9-7-94
22.	Md.Rizwan	TC-Huzurnagar	10-7-94
23.	P.Gangadhar	TC-Armoor	14-7-94
24.	K.Venkateswarlu	TC Medak	15-7-94
25.	Govardhangoud	TC-Nirmal	15-7-94
26.	K.Srinivasreddy	TC-Paloncha	15-7-94
27.	G.Sarangapani	TC-Manthani	16-7-94
28.	V.Satyanarayana	TC-Armoor	16-7-94
29.	T.S.Raman	TC-Sadasivpet	16-7-94
30.	B.V.Krishnareo	TC-Zaheerabad	16-7-94
31.	M.Krishnamurthy	TO-Khammam	16-7-94 <u>Deleted (Wkgat KHM)</u>
32.	K.Zafrullah Khadri	TC-Zaheerabad	16-7-94
33.	K.Bhaskar	TO-Kamareddy	18-7-94
34.	R.Copal Reddy	TC-Zaheerabad	28.7.94

33-3

not permitted - 30

as per 1st. 1994 not permitted

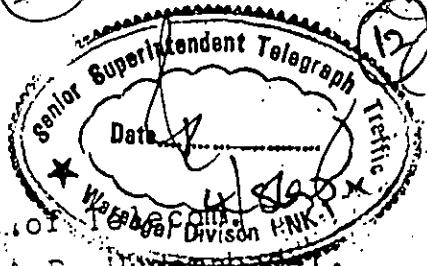
30

(1) Ashok Kumar (Kolad ~~Medak~~ to Medak)

16

N.V.Rashavareddy ACMEC

ANR/2 29



*Cash*  
*URGENT*  
*3 A*

Min. of Comms.

Office of the Chief General Manager Telecom. A.P., Hyderabad  
Doorsanchar Bhawan, Nampally Stn.Road, Hyd.

No. TA/TFC/20-1/92/PT/KM/6 \*\*\* Dated at Hyd-1, the 31-7-95

To  
All Sr. Supdt. Tele. Tfc/Supdt. Tele. Tfc in A.F.  
The Chief Supdt. C.T.C. Hyderabad.

Sub:- Irregular appointment of Part Time employees/  
Casual Mazdoors.

Ref:- Director (T.T.) A.P. Circle Hyderabad letters  
(1) No. TA-TS/EST/R-1/91 dated 23-8-91  
(2) No. TA/EST/2-13/93 dated 19-2-93.

Attention is invited to the letters cited under reference, wherein it was clearly intimated that employment of Part-time/Casual labourers and contract labourers on individual basis was irregular and suitable instructions were also given about entrusting the works of contract type like cleaning offices, bringing water etc to an agency after calling for competitive quotations or tenders.

Inspite of the above said instructions and provisions contained in DCT letters No. 270/6/84-STN dated 30-3-85, No. 269-4/93-STN-II dated 17-12-93 (related to the Cut-off dates 30-3-85 and 22-6-88), it has come to the notice of this office that employment of Part-time/individual contract labourers/Casual labourers has been resorted to in Telegraph Traffic side and C.G.M. Telecom. A.P. Circle Hyderabad has taken a very serious view in the matter.

It is therefore, once again, instructed that any employment of Part-time/individual Contract labourers/Casual labourers, on any pretext whatsoever, after 22-6-88 is highly irregular and the officers resorted to such indiscriminate and irregular employment of the officials said above would be solely responsible for the consequences pursuant to number of cases in honourable Central Administrative Tribunals. Any such irregular employment should be dispensed with immediately and the needs to be strictly met with by calling for quotations/Tenders. Compliance may be reported to the undersigned.

*K.Gopal*

( K. GOPALAN )  
By. General Manager (Admn)  
O/o C.G.M. Telecom. A.P.  
Hyderabad-500 001.

Co. y:-  
1. All General Managers Areas/Districts Telecom. A.P. Circle.  
2. General Manager, Hyd. Telecom. Dist. Hyderabad  
3. Area Managers Hyderabad North, Central and South  
4. All T.D.Ms/T.D.Es in A.P. Circle.

*A. V. Raghava Reddy*  
*Adm*

ANR 13

30



MOC.

G.O.I.  
TELECOMMUNICATIONS : ANDHRA PRADESH : HYDERABAD--500 001.

No. TA/STA/9-1/R14s/V/KM, dated at Hyd-1, the - 21-11-1989.

To  
The General Manager, Telecom. Dist., Hyderabad.  
All Directors, Telecom. in A.F.Circle.  
All Telecom. District Managers in A.P.Circle.  
All Telecom. Dist. Engineers/Divl. Engineers, Telecom. in A.P.Circle.  
The Divl. Engineer, SWG, I&II, Hyderabad.  
The Supdtg. Engineer, Telecom. Civil, Hyderabad.  
The Supdtg. Engineer, Telecom. Elecl. Hyderabad.  
The Divl. Engineer, KRC, Secunderabad.  
The Exec. Engineer, Telecom. Civil I&II, Hyd/Vijayawada.  
The Exec. Engineer, Elec. En., Hyderabad.  
The Chief Superintendent, CTO, Hyderabad.  
All Sr. Supdts./Supdts. Tele.Trfc., in A.P.  
The Asstt. Engineer, CTO, Secunderabad.  
The Principal, RTTC, Secunderabad.  
The Office Superintendent (T), Circle Office, Hyderabad.

Sub: Casual Labourers (Grant of Temporary Status  
and Regularisation) Scheme.

\*\*\*

Copy of Department of Telecom., New Delhi letter No.269-10/  
89-STM, dated 7-11-89 on the above subject is forwarded herewith.  
Necessary action may please be taken for the expeditious implemen-  
tation of the scheme and compliance reported early.

*Rajagopal Rao*  
(B. RAJAGOPALA RAO)  
Assistant General Manager (A)  
O/o C.C.M.T, A.P. HYDERABAD

Copy to:

1. The Asstt. General Manager (TT), Circle Office, Hyderabad.
2. The Director (F&A), Circle Office, Hyderabad.
3. The Chief Accounts Officer, Circle Office, Hyderabad.
4. The Dealing Assistant, Staff 'B' Circle Office, Hyderabad.
5. The R&E Section, Circle Office, Hyderabad.
6. All recognised unions/Associations/Federations in A.P.Circle.
7. The Accounts Officer(F), Circle Office, Hyderabad.

Copy of DG Telecom. ID.Lr.No.269-10/89-STM, dated 7.11.89 addressed  
to the CGMs Telecom. Circles etc.

Sub: Casual Labourers (Grant of Temporary Status and  
Regularisation) Scheme.

\*\*\*

Subsequent to the issue of instructions regarding regulari-  
sation of casual labourer vide this office letter No.269-29/87-STM,  
dt. 18.11.87, a scheme for conferring temporary status on casual  
labourers who are currently employed and have rendered a continuous  
service of at least one year has been approved by the Telecom.  
Commission. Details of the Scheme are furnished in the Annexure.

..2..

2. Immediate action may kindly be taken to confer temporary status on all eligible casual labourers in accordance with the above Scheme.

3. In this connection your kind attention is invited to letter No.270-6/84-STN, dt.30.3.85 wherein instructions were issued to stop fresh recruitment and employment of casual labourers for any type of work in Telecom Circles/Districts. Casual Labourers could be engaged after 30.3.85 in Projects and Electrification Circles only for specific works and on completion of the work the casual labourers so engaged were required to be retrenched. These instructions were reitatorated in D.o. letters No.270-6/84-STN, dt.22.4.87 and 22.5.87 from Member (Pers.), and Secretary of the Telecom. Department respectively. According to the instructions subsequently issued vide this office letter No.270-6/84-STN, dt.22.6.88 fresh recruitment of casual labourers even for specific works for specific periods in Projects and Electrification Circles also should not be resorted to.

3.2. In view of the above instructions normally no casual labourers engaged after 30.3.85 would be available for consideration for conferring temporary status. In the unlikely event of there being any cases of casual labourers engaged after 30.3.85 requiring consideration for conferment of temporary status, such cases should be referred to the Telecom. Commission with relevant details and particulars regarding the action taken against the officer under whose authorisation/approval the irregular engagement/non-retrenchment was resorted to.

3.3. No casual labourer who has been recruited after 30.3.85 should be granted temporary status without specific approval from this office.

4. The Scheme furnished in the Annexure has the concurrence of Member (Finance) of the Telecom. Commission vide No. SMF/78/89, dtd. 27.9.89.

5. Necessary instructions for the expeditious implementation of the Scheme may kindly be issued and payment of arrears of wages relating to the period from 1.10.89 arranged before 31.12.89.

Sd/-  
Asst. Director-General (STN).

## ...3...

ANNEXURE.CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND REGULARISATION) SCHEME.

1. This Scheme shall be called "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of the Department of Telecommunications, 1989".

2. This Scheme will come in force with effect from 1.10.89 onwards.

3. This Scheme is applicable to the Casual Labourers employed by the Department of Telecommunications.

4. The provisions in the Scheme would be as under:

A) Vacancies in the Group 'D' Cadres in various offices of the Department of Telecommunications would be exclusively filled by regularisation of casual labourers and no outsiders would be appointed to the cadre except in the case of appointments on compassionate grounds, till the absorption of all existing casual labourers fulfilling the eligibility conditions including the educational qualifications prescribed in the relevant Recruitment Rules. However, regular Group D staff rendered surplus for any reason will have prior claim for absorption against existing/future vacancies. In the case of illiterate Casual Labourers, the regularisation will be considered only against those posts in respect of which illiteracy will not be an impediment in the performance of duties. They would be allowed age relaxation equivalent to the period for which they had worked continuously as casual labour for the purposes of the age limits prescribed for appointment to the Group D cadre, if required. Outside recruitment for filling up the vacancies in Gr. D will be permitted only under the condition when eligible casual labourers are not available.

B) Till regular Gr. D vacancies are available to absorb all the casual labourers to whom this Scheme is applicable, the casual labourers would be conferred a Temporary Status, as per the details given below.

5. Temporary Status:

- i) Temporary Status would be conferred on all the casual labourers currently employed and who have rendered a continuous service of at least one year, out of which they must have been engaged on work for a period of 240 days (206 days in the case of offices observing five day week). Such casual labourers will be designated as TEMPORARY KASDOOR.
- ii) Such conferment of temporary status would be without reference to the creation/availability of regular Gr. D posts.
- iii) Conferment of temporary status on a casual labourer would not involve any change in his duties and responsibilities. The engagement will be on daily rates of pay on a need basis. He may be deployed anywhere within the recruitment unit/territorial circles on the basis of availability of work.
- iv) Such casual labourers who acquire temporary status will not, however, be brought on to the permanent establishment unless they are selected through regular selection process for Gr. D posts.

In the CAT HYD

O AND 1633 of 95

Reply statement



N. V. Raghavarao  
ACCE

May 8/96  
Raghavarao  
gag

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6. Temporary status would entitle the Casual Labourers to the following benefits:

- i) Wages at daily rates with reference to the minimum of the pay scale for a regular Gr. 'D' official including DA, HRA and CCA.
- ii) Benefits in respect of increments in pay scale will be admissible for every one year of service subject to performance of duty for atleast 240 days (206 days in administrative offices observing 5 day week) in the year.
- iii) Leave entitlement will be on a pro-rata basis, one day for every 10 days of work. Casual leave or any other kind of leave will not be admissible. They will also be allowed to carry forward the leave at their credit on their regularisation. They will not be entitled to the benefit of encashment of leave on termination of services for any reason or their quitting service.
- iv) Counting of 50% of service rendered under Temporary status for the purpose of retirement benefits after their regularisation.
- v) After rendering three years continuous service on attainment of temporary status, the casual labourers would be treated on a par with temporary Gr. 'D' employees for the purpose of contribution to General Provident Fund, and would also further be eligible for the grant of Festival Advance/Flood Advance on the same conditions as are applicable to temporary Gr. 'D' employees, provided they furnish two sureties from permanent Govt. Servants of this Department.
- vi) Until they are regularised, they would be entitled to Productivity Linked Bonus only at rates as applicable to casual labour.

7. .... No benefits other than those specified above will be admissible to casual labourers with temporary status.

8. Despite conferment of temporary status, the services of a Casual Labourer may be dispensed with in accordance with the relevant provisions of the Industrial Disputes Act, 1947 on the ground of non-availability of work. A casual labourer with temporary status can quit service by giving one month's notice.

9. If a casual labourer with temporary status commits a misconduct and this is discovered in an enquiry after giving him reasonable opportunity, his services will be dispensed with. They will not be entitled to the benefit of encashment of leave on termination of services.

10. The Department of Telecommunications will have the power to make amendments in the Scheme and/or to issue instructions in detail within the framework of the Scheme.

\*KER.

N.V. Raghavarao

NVR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH  
AT HYDERABAD

O.A.NO. 1633 OF 1995

Between:

C.Gattaiah .. Applicant

And

The General Manager,  
Telecom, Warangal Area,  
Hanmakonda and others .. Respondents

REJOINDER AFFIDAVIT TO THE REPLY STATEMENT FILED  
ON BEHALFOF THE RESPONDENTS

I, C.Gattaiah, S/o.C.Narasaiah, aged about 32 years, Occupation: Casual Driver, Office of the General Manager, Telecom, Warangal, resident of Warangal, temporarily having comedown to Hyderabad, do hereby solemnly affirm and state as follows:

1. I am the Petitioner herein and as suchI am well acquainted with the facts of the case.
2. I have perused the reply statement filed on behalf of the Respondents.
3. Regarding Paragraphs 1 and 2 of the reply statement I earnestly submit thatthe same do not need any comment.
4. Regarding paragraph No.3, it is a fact that I was appointed by the Superintendent (TT) Warangal with effect from 17-9-90, but Iam neither aware nor was served with a copy of Memo.No.EST/R-6/91-92/25/PTW dated 7-6-1991 reportedly cancelling my appointment as Casual Driver made earlier. Since the said memo was not served on me it has no validity in the eye of law. The respondents in their reply statement have admitted that I was appointed as Casual Driver inspite of ban on engagement of

D

casual drivers/mazdoors, since the Temporary Status Mazdoor (Sri.Md.Khajamiya, S/o.Bahadur Hussain), allotted by Telecom District Engineer, Warangal was unwilling to work under Superintendent (TT) Warangal. I was a candidate eligible for appointment as Driver against the post intended for OUTSIDER recruitment. The respondents have admitted that the post of Driver in Warangal Telegraph Traffic Division was sanctioned by Chief General Manager/Telecom, Hyderabad in December, 1993 and permission was accorded for its creation in February, 1994. On the above two dates, I was already working as Casual Driver and was the only candidate in Warangal Telegraph Traffic Division with all the requisite qualifications.

5. Regarding Paragraph No.4, I submit that the respondents admitted that I was recommended by the DPC held in April, 1994 for appointment as Driver and Police verification reports were called for and obtained. Hence, it is submitted that denial of appointment on regular basis merely on the ground that I was engaged after the CUT OFF date is highly arbitrary and illegal. In this connection, it is pertinent to know that the Government of India, Department of Posts have extended the said cut off date upto 10th September, 1993 for the purpose of considering the casual labourers for grant of temporary status and other benefits under the scheme. As per the decision of Supreme Court of India in Ramgopal and others Vs. Union of India, the same policy will apply to the Telecom Department also. Therefore, if the said cut off date of 10th September, 1993 is applied to me, I am well within the scheme and I am entitled for grant of temporary status and regularisation.

D

6. Regarding Paragraph No.5, I submit that the Respondents have admitted that I was permitted to continue as casual driver in service even after the Senior Superintendent (TT), Warangal has reviewed the engagement of casual mazdoors and 30 contingent workers were removed from service. Hence it is evident that my services are continued having regard to the expediency of the Department.

7. Regarding Paragraph No.6, the order of the Chief General Manager/Telecom, Hyderabad vide Memo. No.TA/TFC/20-1/92/PT/KW/16 dated 31.7.1995 to dispense with all part time employees/casual mazdoors engaged after the cut off date of 22.6.1988 is unreasonable, anti-labour and violative of Article 14 of the Constitution of India. The order takes away the bread of the casual labourers and deprives me of legitimate right for granting of temporary status and regularisation etc on account of engagement after a specific date for which I am in no way at fault.

8. Regarding paragraph No.8, as already submitted under para 6 above, denial of just rights of granting of temporary status, regularisation etc is unfair, arbitrary and illegal since respondents have admitted availability of vacant post post of Driver and non availability of other eligible candidates.

9. Regarding paragraph No.10(b), I submit that I have all the requisite qualifications for the post of driver, except that I was engaged after the cut off date of 22.6.1988.

10. Regarding paragraph 11, I respectfully submit that it is reliable learnt that efforts are on to fill the post of driver by transfer from other units and to dispense with my services. Such an arbitrary act would deprive me and my family of livelihood and therefore I humbly pray that the Labour Tribunal to be pleased to allow the O.A. with necessary directions.

affirmed and  
by the deponent  
Hyderabad on 27th  
July 1996.

  
Deponent.

Before me

Advocate :: Hyderabad  
(A.S.A. SATYANARAYANA)

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL : : HYDERABAD BENCH : HYD : :

O.A. NO. 1633 OF 1995

Between:

G.Gattaiah .. Applicant

and

The General Manager,  
Telecom, Warangal Area  
Hanmakonda and  
others .. Respondents



REJOINDER AFFIDAVIT TO THE REPLY  
STATEMENT FILED ON BEHALF OF THE  
RESPONDENTS

Rejoinder  
6-11-96  
For M.V.Ghoshal  
S/No. 11/11/96

Rejoinder  
11/11/96  
S/No. 11/11/96

M/S.V.VENKATESWAR RAO & K.PHANIRAJU  
ADVOCATES.

COUNSEL FOR THE APPLICANT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

R.A.NO./M.A.NO/C.P.NO:

ORIGINAL APPLICATION NO.

635 OF 1995 22-4/5/98

TRANSFER APPLICATION NO.

OLD PETITION NO.

CERTIFICATE

Certified that no further action is required to be taken  
and the case is fit for consignment to the Record Room(Decided)

Dated 16/6/98

Counter Signed

Section Officer/Court Officer

YLKR

Signature of the Dealing Asst.

\* \* \*

58

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1633/95

DATE OF ORDER : 04-05-1998.

Between :-

G.Gatteiah

... Applicant

And

1. The General Manager, Telecom,  
Warangal Area, Hanmakonda.

2. The Telecom District Manager,  
Khammam.

... Respondents

--- --- ---

Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri N.V.Raghava Reddy, CGSC

--- --- ---  
CORAM:

THE HON'BLE SHRI R.R ANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

R

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... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

-- -- --

Heard Sri V.Venkateshwar Rao, counsel for the applicant and Sri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant in this O.A. was appointed as a Casual Driver in the office of Respondent No.2 with effect from 17-9-90. It is stated that he is continuously working as casual driver against the regular vacancy available. The applicant submits that he is fulfilling the conditions stipulated for the post of Driver on regular basis.

3. This O.A. is filed praying for a direction to the respondents to consider the case of the applicant for grant of temporary status with effect from 17-09-1991 and to absorb him as Driver on regular basis against the existing vacancies with effect from the date of selection of DPC which met in April, 1997 with all consequential benefits such as arrears, pay and allowances, seniority etc.,

4. An interim order was passed in this OA on 2-1-96. This order reads as follows :-

"If the vacancy in the post of Driver is there, the services of the applicant shall not be dispensed with until further orders, for it is stated that he was engaged as casual Driver."

A reply has been filed in this O.A. The main contention of the respondents in this O.A. is that the applicant was appointed as a Casual Driver after 22-6-1988 when an embargo was placed on engaging casual labourers. Hence the applicant <sup>may</sup> ~~should not~~ claim his ~~leave~~ ....3.

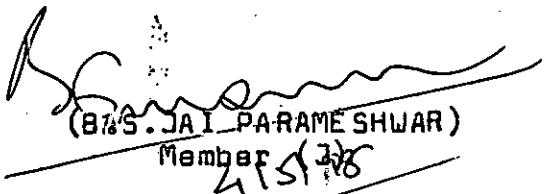
(60)

for regularisation. Today when the case was taken up for adjudication, counsel for the applicant states that even though the cut-off date stated as above is true, the respondents organisation has not followed that rule strictly and in case of casual recruits those who were recruited after 1993 were also regularised. Hence the applicant submits that his case should also be considered on that lines but he could not produce any such documentary evidence to that effect. In view of the above submission of the counsel for the applicant, the following direction is given :-

The applicant, if so advised, may submit a detailed representation requesting for his regularisation quoting the precedences of those who were appointed after the cut-off date and regularised. The applicant is at liberty to quote all directions issued by this Tribunal which are relevant to his case. If such a representation is received within one month from the date of receipt of a copy of this judgement, then the same should be disposed of by respondent No.2 in accordance with the law after examining the precedences quoted by him and also the directions of this Tribunal if any referred by him.

5. Till such time the representation is disposed-of, the interim order dt.2-1-96 will operate.

6. With the above direction, the OA is disposed of. No order as to costs.

  
(B.S.JAI PARAMESHWAR)

Member (A)

Dated: 4th May, 1998.

Dictated in Open Court.

  
(R. RANGARAJAN)

Member (A)

  
D.R. ISHTH

av1/

27/3/98 (6)

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (3)

DATED: 4/5/98

~~ORDER~~ / JUDGMENT

~~M.A/R.A/C.P.NO.~~

10

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

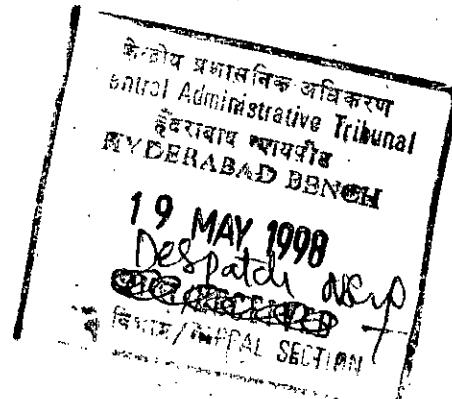
DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

·YLKR



भैरव छाक्षर की

नाम-मोहर

Name-Stamp of  
Office of Postm.

अ.पी.-54  
A.P. 54

भारतीय डाक विभाग करण  
Central Administrative Tribunal  
DEPARTMENT OF POSTS, INDIA  
HYDERABAD BENCH

तारीख-मोहर



Date-stamp

29 JAN 1996

प्राप्त/RECEIVED

Central Administrative Tribunal

No. 5-10-193, 1st Floor

ACA Bhawan (Opp: Public Gardens)

HYDERABAD - 500 004.

भेजने वाले द्वारा यात्रा  
Sender's address

संख्या/PIN

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OA 1633/95 R,  
**ग्राप्त स्वीकृति (रसीद) ACKNOWLEDGEMENT**

• एक राजस्था पत्र/पोस्टकार्ड/पिकेट/पार्सल प्राप्त हुआ  
 बीमा

क्रमांक/No.

38/196  
 1823(1)

\*Received a Registered Letter/Postcard/Packet/Parcel  
 Insured

The General Manager.

पाने वाले का नाम

Addressed to (Name)

† बीमे का मूल्य (रुपयों में)

† Insured for Rupees

वितरण की तारीख/Date of delivery

\*अनावश्यक लिए क्रमांक दिया जाए

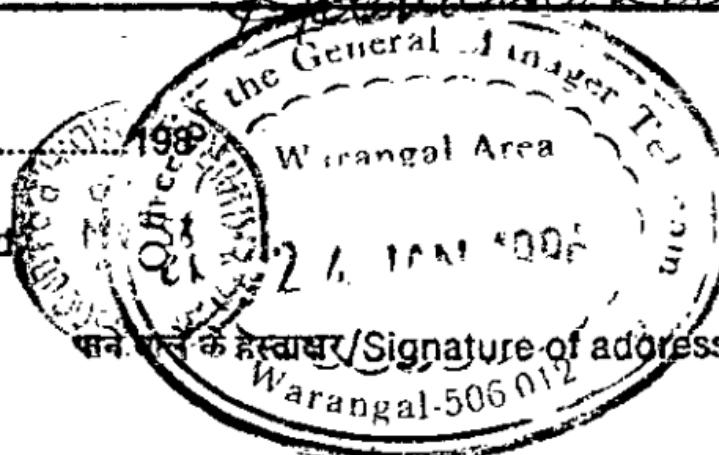
\*Score out the matter not required

† केवल बीमा वस्तुओं के लिए

† For Insured articles only

Telcason, Warangal Area

16/1/1986



पाने वाले के हस्ताक्षर/Signature of addressee  
 Warangal-506 012

धार. पी. - 54  
R.P. 54

# भारतीय डाक विभाग

**DEPARTMENT OF POSTS, INDIA**

ਤਰੀਖ-ਮੌਹਰ

卷之三

ताम्र-

Name-Stamp of  
Office of Postmaster

11

29 JAN 1975

Central Administrative Tribunal

मेघने वाले यह गाने -  
Sender's address

卷之三

卷之三

RECEIVED

ପାତ୍ରର ବିବରଣୀ

תְּנִינָה וְתְּבִיבָה

NP 5-10-193, 1st Floor

NO. 6  
Bhavan. (Opp: Public Gardens)

~~HYDERABAD - 500 004.~~

**पिन/ PIN**



# प्राप्त स्वीकृति (रसीद) ACKNOWLEDGEMENT

• एक राजस्ट्री पत्र/पोस्टकार्ड/पैकेट/पार्सल प्राप्त हुआ

OA 16

रजिस्ट्रेशन नं/No.

R2

• Received a Registered Letter/Postcard/Packet/Parcel  
Insured

पाने वाले का नाम

Addressed to (name)

† बीमे का मूल्य (रुपयों में)

† Insured for Rupees

वितरण की तारीख/Date of delivery ..... 198

• अनावश्यक को काट दिया जाए।

• Strike out the matter not required.

† केवल बीमा वस्तुओं के लिए

† For Insured articles only

Tu Telecan Manager  
Khammam

PL 382  
23/1/96



पाने वाले के हस्ताख्य/Signature of addressee

Despatch Assistant  
O/o TDM / KHM

CAT, Held

OA 1633 of 1995

Notice served to Ray. Land

---

R.1 - 89

R.2 - 89

16/2/96

Form No.8

(See Rule 29)

BY R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

1st Floor, HACA Bhavan, Opp: Public Garden, Hyderabad-500 004. A.P.

ORIGINAL APPLICATION NO. 1633 OF 1995

Applicant (s) C. Gattaiyal vs. TCS G.M. Telecom, Warangal & others  
Respondent (s)

Represented by  
Advocate Shri: V. Venkateswar Rao.

Represented by  
Advocate Shri: N. V. Raghava  
Reddy.

To

R<sub>1</sub> - The General Manager, Telecom, Warangal Area,  
Hannikonda.

R<sub>2</sub> - The Telecom Dist. Manager, Khammam.

Whereas an application filed by the above named applicant under Section 19 of the Administrative Tribunals Act, 1985, as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has directed that you should be given an opportunity to show cause why the application should not be admitted.

Notice is hereby given to you to appear in this Bench of the Tribunal in person or through a Legal Practitioner Presenting Officer in this matter at 10-30 A.M. of the 19<sup>th</sup> day of February, 1996, to show cause, why the application should not be admitted. If you fail to appear, the application will be heard and decided in your absence.

Given under my hand and the seal of this Tribunal, this the 2<sup>nd</sup> day of  
January, 1996.

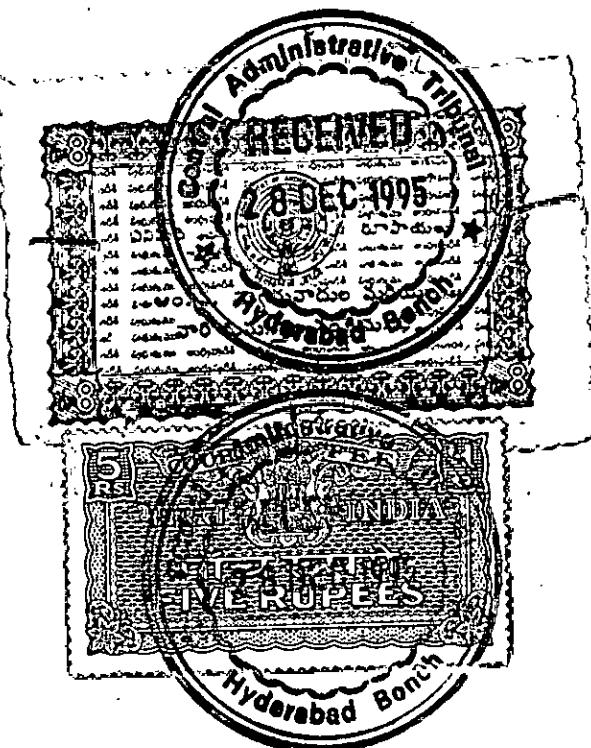
// BY ORDER OF THE TRIBUNAL //

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
22 JAN 1996

हैदराबाद न्यू फॉर्म  
HYDERABAD REVENUE  
FOR REGISTRAR  
9/1/96

Date : 9/1/96





VAKALATNAMA  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HIGH COURT OF ANDHRA PRADESH, HYDERABAD.

DISTRICT

IN

OA No.

of 199

ACCEPTED

*Wanklethi*

Advocate/s for Petitioner  
Respondent

*B M*

VEMURI VENKATESWAR RAO

Appellant  
Advocate/s for Petitioner  
Respondent

Address for service of the said Advocate/s:

1-1-287/27, Mahavir Medical Hall Lane,  
Chikkadpally, Hyderabad - 500 020

**VAKALATNAMA**  
~~CENTRAL ADMINISTRATIVE PRISONAL AT~~  
(IN THE HIGH COURT OF ANDHRA PRADESH, HYDERABAD.)

(APPELLATE SIDE)

Off No. of 19 of 5

A G A I N S T

No. of 19 on the file of the Court of

G. Gattaiyah.

Appellant  
Petitioner

The General Manager, Telecom  
Managed Area and another

Respondent  
Appellant  
Petitioner  
Respondent

I, We

in the above APPEAL  
PETITION do hereby appoint and retain

Mr VEMURI VENKATESWAR RAO  
Dr Phani Rayji  
ADVOCATES



Advocate/s of the High Court to appear for ME/US in the above APPEAL / PETITION and to conduct and prosecute or defend the same and all proceedings that may be taken in respect of any applications connected with the same or any decree or order passed therein, including all applications for return of documents or the receipt of any moneys that may be payable to ME / US in the said APPEAL / PETITION and also to appear in all appeals and applications under clause XV of the Letters Patent and in all applications for review and for leave to appeal to The Supreme Court of India.

*Gattaiyah*

*(C.G.GATTAIYAH)*

I certify that the contents of this Vakalat were read out and explained in .....  
..... in my presence to the executant or executants who appeared perfectly to understand the same, made HIS / HER / THEIR signature or marks in my presence.

Executed before me on this

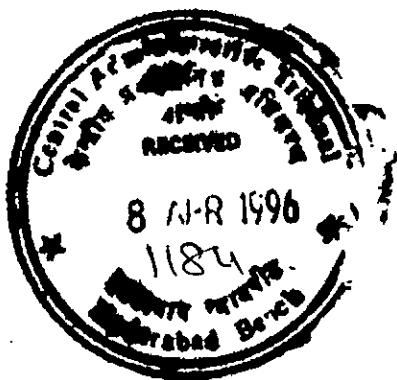
26th day of Dec 1995

ADVOCATE  
Hyderabad.



Central Administrative Tribunal  
Hyderabad Bench  
Hyderabad.

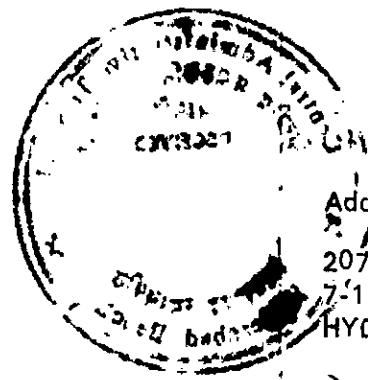
O.A.No. 1633 of 1995



**Memo of Appearance**

**N. V. RAGHAVA REDDY**  
ADVOCATE

Addl. Central Govt. Standing Council



Address for Service : Phones : Offi : 290792  
: 294419  
207, Rahmath Commercial Complex,  
7-1-616, Ameerpet X Roads,  
HYDERABAD-500 873.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, A.P.

O.A.No.

1633

of 1995.

C. Gattaiak

Applicant

vs.

The General Manager,  
Telecom, warangal Area,  
Hanamkonda, and others

Respondent

To.  
THE REGISTAR,  
CENTRAL ADMINISTRATIVE TRIBUNAL,  
HYDERABAD,

Sir,

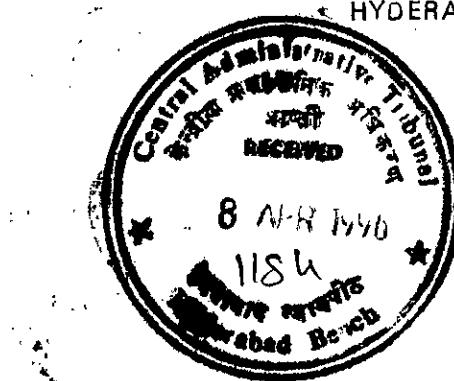
Please enter my appearance on behalf of the Applicants / Respondents in the above case

N. V. Raghava Reddy

N. V. RAGHAVA REDDY  
Addl. CENTRAL GOVT. STANDING COUNSEL  
CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD.

Counsel : Applicants  
Respondents

Hyderabad  
8-4-1996



G.O.I. TELECOMMUNICATIONS: ANDHRA PRADESH M.O.C  
 Office of the Superintendent, Telegraph Traffic Division, Warangal.  
 No. ESTZR-6/90-91/PTC/15 Dated at Warangal the 30-11-90.

Sub:- Appointment of Casual Driver at Office  
 of STT Warangal.

--00000--

Sri.C.Gattaiah S/O Narsaiah Basithnagar, Subedari Hanamkonda is hereby appointed as casual Driver at Office of Superintendent, Telegraph Traffic, Warangal w.e.f. 17-9-90. Since Sri.Md.Khajamiya S/O Bahadur Hussain a casual mazdoor has been allotted to this division (for utilisation of his service as driver) vide SDOT Lr.No. A.WL/C.M/90-91/34 dtd 20-8-90 is not willing to work as casual mazdoor in this division.

The terms and condition of the appointment of is as follows.

1. That the employment is purely casual in nature.
2. The employment will not confer any right to employment or any claim for regular absorption or confirmation in the department.
3. that the official will be employed for a period of 8 hrs a day.
4. that the wages will be paid as per C.O. SD Lr.No.TA/TFC/35-41/78/KN dated 21-3-90.

The wages of the affianced candidate may please be drawn and paid in ACG-17 form every month.

The expenditure is debit able to the head of account A-2(2) wages.

Copy to:-

1. The E-5/Casual Mazdoor/Driver/Jeep file.
2. Sri.C.Gattaiah S/O Narsaiah Basithnager, Subedari Hanamkonda.
3. The ASTT I/C, C.T.O. Warangal for information.
4. Office copy.

*(M.GOVINDARAJULU)*  
 Superintendent,  
 Telegraph Traffic Division,  
 WARANGAL-506 001  
 TEL: 4992





A.II

100C

GOI

TELECOMMUNICATIONS :: ANDHRA PRADESH

Office of the Chief General Manager, Telecom, A.P. Hyderabad. -1.

No. T/RE/21-1/Rgs. dated at Hyderabad the 20-9-91.

(P) (1120) The General Manager Telecom, District, Hyderabad.

The General Manager, Telecom, WGL/VM/Sec 'bad.

All C.I.I.S/T.O.Ts. in A.P. Circle,

All S.S.T.Ts. / S.T.Ts. in A.P. Circle,

The Chief Superintendent, CTO Hyderabad.

The S.E. Civil/Electrical, Hyderabad.

The D.S. Swg. I & II, Red Hills, Hyderabad.

The Principal RTTC, Sec Ibad.

The P.E.T. Carrier & VFT Installation, Hyderabad. -4.

All recognised Unions.

The Director, Telegraph-Traffic, Hyderabad.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereof:-

---

A copy of DG Telecom. N.O. No. 16-5/91-NCG dt. 10-9-91 is enclosed herein for information and guidance.

*SPW*  
Asst. Director (R.S.C)  
% C.G.M.Telcom, A.P. Hyderabad-1

Copy to:

1. The Director (FA)
2. The Asst. General Manager (PR)
3. The Asst. Director (Staff) Circle Office.
4. The Asst. General Manager (TT) Circle office.

Copy of the letter referred above.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereof.

---

It has been pointed out by the Staff unions that some of the circles have been recruiting drivers from the open market by making fresh reference to the Employment exchange even though drivers recruited on casual basis/casual labourer (engaged as driver) are available in those units. Besides, it has also been pointed out that the casual drivers/casual labourers and other Department candidates are not able to produce the certificate of experience of driving heavy duty vehicle as provided in the Recruitment Rules. This has caused a serious handicap in the matter of regularisation of casual drivers though they have been working in the department for a long period.

The matter has been considered in detail and it has been decided that:

(P.T.O.)

- 1) Against the 50% quota of vacancies meant for outsiders, recruitment of drivers may be made only from amongst those drivers already appointed in the department on casual basis before 1-4-85, failing which recruitment may be made from amongst the casual labourers of temporary status doing the job of drivers. Subject to this, the recruitment may be made in order of seniority based on the length of service as casual driver/casual labour (engaged as drivers).
- 2) The casual driver/casual labourers engaged as drivers may be given age relaxation to the extent of the service rendered by them as casual drivers.
- 3) The 50% departmental quota of vacancies will continue to be filled up from amongst the eligible cadre. The 50% quota of the posts meant for Departmental officials is filled by recruitment from the line staff and Group 'D'.
- 4) The certificate of experience of driving heavy vehicle may not be insisted upon both in respect of the casual driver/casual labour and the department officials eligible for recruitment against the 50% department quota of vacancies. The officials may be tested for driving skill by the selection committee prescribed in the recruitment rules.
- 5) In case vacancies are left unfilled against 50% departmental quota, the balance number of vacancies may be transferred to direct recruitment quota and under no circumstances should recruitment be made from the open market.

The recruitment Rules notified under this office letter No. 50-8/33-NCG dated 1-11-83 may be considered as relaxed to the extent of above provisions.

Sd/...  
(S. K. Dhawan)  
Asstt: Director General (STN)

G.O.I. TELECOMMUNICATIONS: ANDHRA PRADESH M.O.C  
 Office of the Superintendent, Telegraph Traffic Division, Warangal.  
 No. EST/R-6/90-91/PTK/15 Dated at Warangal the 30-11-90.

Sub:- Appointment of Casual Driver at Office  
 of STT Warangal.

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The terms and condition of the appointment of is as follows.

1. That the employment is purely casual in nature.
2. The employment will not confer any right to employment or any claim for regular absorption or confirmation in the department.
3. that the official will be employed for a period of 8 hrs a day.
4. that the wages will be paid as per C.O. MC Lr.No.TA/TFC/35-41/78/KN dated 21-3-90.

The wages of the ~~affix~~ candidate may please be drawn and paid in ACG-17 form every month.

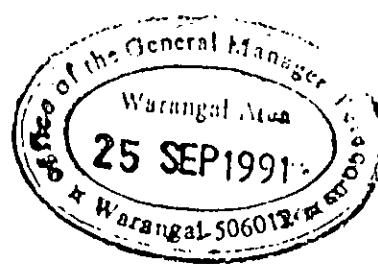
The expenditure is debit able to the head of account A-2(2) wages.

*Gattaiah*  
 (M.GOVINDARAJULU)  
 Superintendent,  
 Telegraph Traffic Division,  
 WARANGAL, 506 002  
 TEL. 4992

Copy to:-

1. The E-5/Casual Mazdoor/Driver/Jeep file.
2. Sri.C.Gattaiah S/O Narsaiah Basithnager, Subedari Hanamkonda.
3. The ASTT I/C, C.T.O. Warangal for information.
4. Office copy.





A.II

~~SP~~

HOC

GOI

TELECOMMUNICATIONS :: ANDHRA PRADESH

Offr. of the Chief General Manager, Telecom, A.P. Hyderabad. -1.  
No. T.V/RF/21-1/Elgs. dated at Hyderabad the 20-9-91.

(P.L) (1120)

The General Manager Telecom, District, Hyderabad.  
The General Manager, Telecom, WGL/VM/Sec 'bad.  
All P.L.C/R.D.Ts. in A.P. Circle,  
All S.S.T.Ts. / S.T.Ts. in A.P. Circle,  
The Chief Superintendent, CTO Hyderabad.  
The S.E. Civil/Electrical, Hyderabad.  
The D.S. Swg. I & II, Red Hills, Hyderabad.  
The Principal RTTC, Sec Ibad.  
The D.E.T. Carrier & VFT Installation, Hyderabad. -4.  
All recognised Unions.  
The Director, Telegraph-Traffic, Hyderabad.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereof:-

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A copy of DG Telecom. N.O No. 16-5/91-NCG dt. 10-9-91 is  
enclosed herein for information and guidance.

*SP*  
Asst. Director (R.E.)  
% C.G.M.Telcom, A.P. Hyderabad-1

Copy to:

1. The Director (FA)
2. The Asst. General Manager (PR)
3. The Asst. Director (Staff) Circle Office.
4. The Asst. General Manager (FT) Circle office.

Copy of the letter referred above.

Sub:- Recruitment in the cadre of Drivers -  
Clarification thereof.

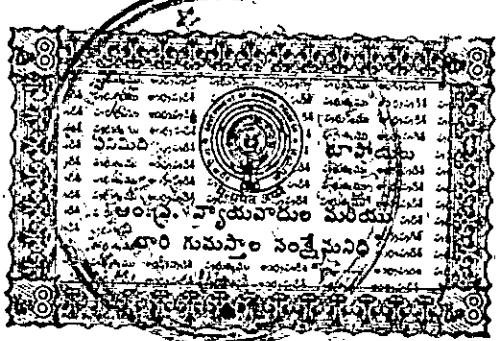
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the circles have been recruiting drivers from the open market by  
making fresh reference to the Employment exchange even though  
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been pointed out that the casual drivers/casual labourers and  
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cate of experience of driving heavy duty vehicle as provided in  
the Recruitment Rules. This has caused a serious handicap in  
the matter of regularisation of casual drivers though they have  
been working in the department for a long period.

The matter has been considered in detail and it has been  
decided that:

(P.T.O.)

*fair list case*



Central Administrative Tribunal  
Hyderabad Bench, Hyderabad.

O.A.R.A No. 1633 / of 1995

**MEMO OF APPEARANCE**

**N.R. DEVARAJ**  
ADVOCATE  
Standing Counsel for Railways  
Senior Standing Counsel for Central Govt.

Counsel for the Respondents 1 & 2

Address for Service : Phone : 7610600

Plot No. 8, Lalithanagar  
Jamai Osmania,  
Hyderabad - 500 044.

Central Administrative Tribunal, Hyderabad  
HYDERABAD.

O.A. / RA. No.

1633

of 1995

BETWEEN

G. Gattaiyah

Applicant (s)

vs.

The General Manager  
Telecom Warangal Area  
Hamamkonda & Anr

Respondent (s)

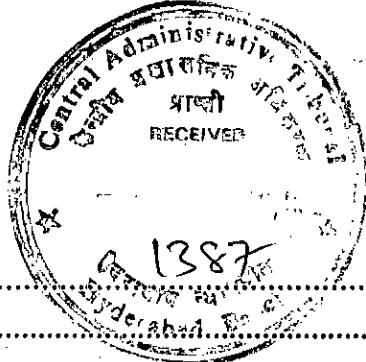
MEMO OF APPEARANCE

To,

I N.R. Devaraj, Advocate, having been authorised .....

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/ .....authority/corporation/society notified under Sec. 14 of the Administrative Tribunals. Act, 1985. Hereby appear for applicant No. .... /Respondent No. .... & .... and undertake to plead and act for them in all matters in the aforesaid case.



Place : Hyderabad.

Date : 4.5.98

Address of the Counsel for Service

Plot No.8, Lalithanagar  
Jamai Osmania  
Hyderabad - 500 044.

  
Signature & Designation of the  
Counsel

N.R. DEVARAJ  
Standing Counsel for Railways  
Senior Standing Counsel for Central Govt.